

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
APPEAL NO. 49/2024**

**IN THE MATTER OF:
ANAND KUMAR SINGH**

APPLICANT

VERSUS

MOEF&CC & ORS

RESPONDENTS

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Date:-07/03/2026

THROUGH

Place: New Delhi

Priyanka swami

Advocate

Standing Counsel For SEIAA, U.P

F-13, Jangpura, New Delhi 110014

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**ADDITIONAL REPLY ON BEHALF OF RESPONDENT SEIAA AND
SEAC, U.P ALONGWITH AFFIDAVIT.**

MOST RESPECTFULLY SHOWETH:

1. That the present Additional Reply is being filed by Respondent No. 4, State Environment Impact Assessment Authority, Uttar Pradesh (SEIAA, U.P.), in continuation of its earlier Reply and in compliance with the directions requiring elaboration of the statutory appraisal process undertaken prior to grant of Environmental Clearance dated 07.11.2024.
2. That at the outset it is respectfully submitted that the present Appeal is wholly misconceived, exaggerated and devoid of any substantive merit. The Appellant has raised sweeping and generalized allegations without properly appreciating the statutory framework governing

environmental appraisal under the EIA Notification, 2006 and the applicable guidelines issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC). It is submitted that the answering Respondent has acted strictly in accordance with the statutory safeguards, guidelines and regulatory framework prescribed by MoEF&CC. While the answering Respondent disputes each and every allegation and ground raised in the Appeal, the same are not being dealt with seriatim for the sake of brevity. The present Additional Reply is therefore confined to placing on record the relevant statutory process and safeguards followed by the Respondent while granting the Environmental Clearance. In view thereof, the Appeal, being based on misapprehension of facts and law, is liable to be dismissed.

- 3.** That the online application dated 16.09.2023 for the issuance of the ToR was submitted by the project proponent for the project "Sand/Morrum Mining Project" located at Gata No. 1141 part of (1137,1136,1123/2,1125,1127,1131,1132) Village Bhurendi Tehsil & District Banda,U.P (Leased Area - 37.0 Ha)." The matter was deliberated upon State Expert Appraisal Committee in its 798th meeting dated 13.10.2023 and on the recommendation of the SEAC, SEIAA UP decided to issue ToR considering the project under

category B1 making it compulsory for the project proponent to undertake public hearing and EIA/EMP study. ToR were issued vide letter no. 315/Parya/SEIAA/8264/2023 dated 23.11.2023. Consequentially, the Public Hearing was organised by UPPCB on 05.04.2024.

- 4.** Thereafter an application was submitted to SEIAA vide proposal number SIA/UP/MIN/471354/2024 dated 02.05.2024 for grant of prior Environmental Clearance to the project under the provision of the EIA Notification 2006 and as amended thereof. At the outset, it is submitted that the project was treated as Category B1 in view of cluster formation as per the cluster certificate. The Environmental Clearance is the result of structured technical scrutiny by SEAC followed by independent evaluation by SEIAA. The appraisal was undertaken strictly in accordance with the EIA Notification, 2006 and Enforcement and Monitoring Guidelines for Sand Mining (EMGSM), 2020.
- 5.** The project was considered by the SEAC in its 881st Meeting held on 19.09.2024. The SEAC examined the documents including the approved District Survey Report, the cluster certificate dated

15.06.2023 issued by the District Mining Officer, the EIA/EMP report including baseline environmental data and proceedings of public hearing and compliance with EMGSM 2020 before recommending the proposal subject to environmental safeguards. **The true copy of the Minutes of Meeting No. 881 dated 19.09.2024 is attached herewith and marked as Annexure P/1.**

6. Thereafter, the proposal along with the recommendations of SEAC was placed before SEIAA in its 848th Meeting held on 23.10.2024. The SEIAA examined various documents including the DSR dated 07.08.2024, the EIA report, public consultation proceedings and safeguards proposed by SEAC. Only after due appraisal and recording satisfaction regarding compliance with statutory requirements, SEIAA resolved to grant Environmental Clearance. **The true copy of the Minutes of Meeting No. 848 dated 23.10.2024 is attached herewith and marked as Annexure P/2.**

7. Pursuant thereto, Environmental Clearance dated 07.11.2024 was issued incorporating specific and enforceable environmental conditions including compliance with EMGSM 2020, maintenance of prescribed safety distances from hydraulic structures, restriction on depth of mining, environmental monitoring obligations, replenishment

verification, and a revocation clause in the event of misrepresentation or incorrect declaration. **The true copy of the Environmental Clearance dated 07.11.2024 is attached herewith and marked as Annexure P/3.**

- 8.** In reply to averments wherein the appellant contends that a cluster of approximately 60 hectares has been impermissibly appraised as individual projects without cumulative impact assessment, it is respectfully submitted that the even in the absence of a consolidated cluster study , SEIAA ensures substantial compliance with the Deepak Kumar v. State of Haryana mandate by requiring independent public hearing and rigorous individual EIA/EMP studies by QCI accredited consultants. Condition 1.2.14 mandates strict compliance with the MoEF & CC Office Memorandum dated 14.06.2022, including six-monthly monitoring of environmental impacts. These safeguards collectively address cumulative externalities.
- 9.** That without prejudice to the above, even assuming arguendo that the cluster status evolves or crystallises subsequently due to staggered auctions, the Environmental Clearance incorporates a deliberate “Condition Subsequent” mechanism to ensure compliance with the Precautionary Principle. Condition 1.1.26 explicitly provides

that if the lease subsequently becomes part of a cluster exceeding the statutory threshold, additional EIA-based conditions shall be imposed. Further, Condition 1.1.28 reserves the power of SEIAA to alter, modify, or stipulate additional safeguards as and when cluster-level findings emerge. Thus, the EC is designed as a dynamic regulatory instrument capable of adapting to evolving factual matrices. The Appellant's submission that absence of a consolidated cluster EIA renders the clearance void ignores this built-in statutory elasticity.

- 10.** In reply to alleged bypass or dilution of public consultation, it is submitted that mining leases are frequently auctioned at staggered temporal intervals. Clause 3 of Appendix XI expressly vests the responsibility for preparation of a Cluster EIA/EMP in the "State or State nominated Agency or group of project proponents or project proponent in cluster." Single consolidated public consultation and cluster EIA/EMP for an entire prospective cluster by an individual proponent impose individual hardship. In the present case, independent Public consultation through UPPCB was organised on date 25.04.2024 in transparent manner and EIA/EMP report through QCI accredited Consultant wherein accumulated emission inventory

and baseline data was recorded and commensurate provisions for remedial actions was also made. Also, Condition 9.8 of the Environmental Clearance mandates strict compliance with all recommendations made in the EIA/EMP , commitments made during the public hearing, rendering those commitments binding and enforceable. The process therefore reflects procedural regularity and substantial compliance, not circumvention.

- 11.** The allegation that the clearance is “mine-centric” rather than “environment-centric” is incorrect. Condition 1.1.2 of EC mandates that extraction quantities in subsequent years shall be governed strictly by replenishment studies conducted by reputed institutions, thereby tying permissible extraction to sustainable yield and carrying capacity. Conditions 1.1.5 and 1.1.25 prohibit the use of heavy machinery and mandate “bar scalping” in accordance with the Sustainable Sand Mining Management Guidelines, 2016, thereby operationalising the Precautionary Principle. These conditions demonstrate that the clearance is structured around ecological sustainability.
- 12.** The Appellant’s challenge to SEIAA’s reliance upon district-level certifications ignores the doctrine of Administrative Reliance inherent

in environmental governance. Condition 1.1.27 places the onus of factual accuracy regarding distances, cluster status, and related determinations upon the competent authority issuing such certifications. SEIAA's role is appraisal based only on documents and, not investigative. To hold otherwise would render the statutory scheme unworkable and blur institutional boundaries envisaged under the Environment (Protection) Act, 1986 and the EIA Notification.

- 13.** In view of the above, it is respectfully submitted that the impugned Environmental Clearance is neither procedurally infirm nor substantively deficient. The SEIAA has acted within the statutory framework of Appendix XI by relying upon certified administrative determinations, subjecting the project to independent and transparent Public hearing, rigorous individual EIA scrutiny and embedding enforceable safeguards grounded in replenishment-based sustainability, monitoring oversight, and precautionary ecological controls.

Through Respondent
SEIAA, U.P.

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Appeal No.49/2024**

Anand Kumar Singh

... Appellant

VERSUS

Ministry of Environment,
Forest & Climate Change & Ors

...Respondent

AFFIDAVIT

I, ANURAG YADAV aged about 49 year s/o P.N Singh presently posted as Deputy Director, Directorate of Environment Lucknow , Uttar Pradesh, having its office at Vineet Khand-1, Gomti Nagar Lucknow, presently at New Delhi do hereby solemnly affirm and State on oath as under

1. That I am posted as State above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of Member Secretary, SEIAA before this tribunal
2. That the accompany additional affidavit has been drafted by our counsel upon my instructions
3. That the contents of the accompanying additional affidavit are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.



The Deponent will continue to extra his full cooperation and shall abide by any further direction that the Hon'ble Tribunal may issue

[Handwritten Signature]

DEPONENT

VERIFICATION

Verified on solemn affirmatin at New Delhi on this **07 MAR 2026** of2026,
that the contents of the foregoing affidavit are true and correct to the best of
my knowledge and no part of it is false and nothing material has been concealed
therefrom

D/4476/110
**I identified the deponent who
has signed in my presence**



[Handwritten Signature]

DEPONENT

ATTESTED
[Handwritten Signature]
**NOTARY PUBLIC
(INDIA)**

07 MAR 2026

Minutes of 881st SEAC-1 Meeting Dated 19/09/2024

The 881st meeting of SEAC-1 was held in the Directorate of Environment, U.P. through dual-mode (physically/virtually) at 10:00 AM on 19/09/2024. Following members participated in the meeting:

1.	Shri Rajive Kumar,	Chairman, SEAC (through VC)
2.	Dr. Ajai Mishra,	Member, SEAC-1 (through VC)
3.	Dr. Ratan Kar,	Member, SEAC-1
4.	Shri Om Prakash Srivastava,	Member, SEAC-1
5.	Dr. Brij Bihari Awasthi,	Member, SEAC-1
6.	Shri Umesh Chandra Sharma,	Member, SEAC-1 (through VC)
7.	Shri Ashish Tiwari,	Member-Secretary, SEAC-1

The Chairman welcomed the members to the 881st SEAC-1 meeting which was conducted via dual-mode (virtually/physically). Nodal Officer, SEAC-1 informed the committee that the agenda has been approved by the Member Secretary, SEAC-1/Director, Directorate of Environment.

1. Expansion of Group Housing Project “Prateek Canary” at Plot No.- SC-02/A7, Sector - 150, Noida, District- Gautam Budha Nagar, Uttar Pradesh by M/s Strongbiz Propbuild Pvt. Ltd., 8872/8231/SIA/UP/INFRA2/465992/2024

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Perfect Enviro Solutions Pvt. Ltd. The project proponent submit the following chronological details of the project:

- Initially, the project was granted environmental clearance from SEIAA, U.P. vide letter no. 233/Parya/SEAC/2901/2014/AD(H), dated 28/10/2015 in favour of M/s Lotus Green Construction Pvt. Ltd. for total land area 6,47,600 sqm and built up area is 19,86,644 sqm.
- That, vide its letter dated 06/06/2016, ref no. NOIDA/Commercial/ 2016/471, Noida Authority has bifurcated the said plot into ‘Special Purpose Vehicles’ (SPV) being 100% subsidiaries of M/S Lotus Greens Constructions Pvt. Ltd.
- The said Plot SC02/A, bifurcated into 10 ‘Special Purpose Vehicles’ (SPV), are SC02/A1 (83970 sqm), SC02/A2 (65331 sqm), SC02/A3 (27185 sqm), SC02/A4 (46846 sqm), SC02/A5 (8080 sqm), SC02/A6 (37915 sqm), SC02/A7 (50790 sqm), SC02/A8 (50560sqm), SC02/A9 (80857 sqm), SC02/A10 (94293 sqm) and the balance as SC02/A (101773 sqm) total admeasuring 647600 sq.m.
- Project Proponent will develop the approved project through 10 SPVs and self, without any change of environmental impacts and condition of EC as approved Vide letter, Ref. no. 233/PARYA/ SEAC/2901/2014/ AD(H) dated 28th of October, 2015
- Proposed Group Housing Project (Erstwhile Plot No-SC- 02/A, Sector-150. Noida and erstwhile project proponent M/S Lotus Green Construction Pvt. Ltd.), as approved by SEIAA, UP Vide letter dated 28th of October, 2015, Ref.No./233/PARYA/ SEAC/2901/2014/ AD(H) now, bifurcated as, SC 02/A1, SC 02/A2, SC 02/A3, SC 02/A4, SC 02/A5, SC 02/A6, SC 02/A7, SC 02/A8, SC 02/A9, SC 02/A10 & SC 02/A Sector-150. Noida will developed by ‘Special Purpose Vehicles’ (SPVs).
- The project proponent requested to split the Environmental clearance issued to M/S Lotus Green Construction Pvt. Ltd. between the following ‘Special Purpose Vehicles’ (SPVs) as per the details given here after:
 - a) M/s Land Kart Builders Pvt. Ltd, SC – 02/A1, Sec–150, Noida - 83970 sq. mtr.

- b) M/s Build Wall Builders Pvt. Ltd SC – 02/A2, Sec-150, Noida - 65,331 sq. mtr
- c) M/s Wigtown Planners Pvt. Ltd, SC – 02/A3, Sec-150, Noida - 27,185 sq. mtr.
- d) M/s Gray Wall Developers Pvt. Ltd SC – 02/A4, Sec-150, Noida - 46,846 sq. mtr.
- e) M/s Gray Brick Developers Pvt. Ltd SC – 02/A5, Sec-150, Noida - 8,080 sq. mtr.
- f) M/s Brick Town Developers Pvt. Ltd, SC – 02/A6, Sec-150, Noida - 37,915 sq. mtr.
- g) M/s Strongbiz Propbuild Pvt. Ltd, SC – 02/A7, Sec-150, Noida - 50790 sq. mtr.
- h) M/s Wish Land Buildzone Pvt. Ltd, SC – 02/A8, Sec-150, Noida - 50,560 sq. mtr.
- i) M/s Wondrous Buildmart Pvt. Ltd, SC – 02/A9, Sec-150, Noida - 80857 sq. mtr.
- j) M/s Escarpment Buildcraft Pvt. Ltd SC – 02/A10, Sec-150, Noida- 94,293 sq. mtr.
- k) M/s Lotus Green Constructions Pvt. Ltd SC -02A, Sec-150, Noida - 1,01,773 sq. mtr.

- The SEIAA vide its letter no. 276/Parya/SEAC/2901/2016, dated 07/10/2016 bifurcate the environmental clearance letter dated 28/10/2015 to M/s Lotus Green Constructions Pvt. and its above 10 subsidiaries companies.

Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Expansion of Group Housing Project “Prateek Canary” at Plot No. SC-02/A7, Sector - 150, Noida, District- Gautam Budha Nagar, Uttar Pradesh by M/s Strongbiz Propbuild Pvt. Ltd.
2. Initially, the project was granted environmental clearance from SEIAA, U.P. vide letter no. 233/Parya/SEAC/2901/2014/AD(H), dated 28/10/2015 in favour of M/s Lotus Green Construction Pvt. Ltd. for total land area 6,47,600 sqm and built up area is 19,86,644 sqm.
3. The SEIAA vide its letter no. 276/Parya/SEAC/2901/2016, dated 07/10/2016 bifurcate the environmental clearance letter dated 28/10/2015 to M/s Lotus Green Constructions Pvt. and its 10 subsidiaries company.
4. Now, due to revised building plan sanction, the built-up area of the project will increase from 1,60,086.00 m² to 1,60,821.51 m² on the same plot area.
5. The standard terms of reference for the project proposal was issued through online Parivesh Portal vide its letter dated 22/09/2023. EIA report submitted by the project proponent on 28/03/2024.
6. Details of existing and proposed amendment under the project:

Description	Unit	As per EC dated 07.10.2016	Details after Expansion
Plot Area	m ²	50,790.00	
Permissible Ground coverage	m ²	-	15,237.000
Ground Coverage (Proposed)	m ²	6,603.00	6,684.150
FAR Permissible in Residential	m ²	-	99,470.12
Additional 5 % for green building	m ²	-	4,973.51
Total Permissible FAR residential	m ²	-	1,04,443.63
FAR Permissible in commercial	m ²	-	348.690
Total FAR Permissible (Residential & Commercial)			1,04,792.32
Proposed FAR area for Residential	m ²	-	1,04,322.92
Proposed FAR Area for Commercial	m ²	-	347.76
Total FAR proposed (Residential +Commercial) - A	m ²	1,04,632.0	1,04,670.68
Permissible Service Area 15% of Permissible FAR	m ²	-	14,972.820
Proposed Service Area - B	m ²	-	14,940.64
Non FAR Areas			
Stilt area (C)	m ²	-	3,455.620
Basement area (D)	m ²	-	37,754.570
Built-up Area (A+B+C+D)	m ²	1,60,086.00	160,821.51
Open Area	m ²	-	44,105.85
Green area proposed	m ²	27,935.0	23,441.370

			(46.1%)
Open & Road Area	m ²	-	44,105.85
Towers	No.	-	09 + Club + community
Maximum Floors	No.	B+S+22	B+S+28
Max. height of the building (upto terrace level)	m	78.0	95.4
Dwelling Units	No.	680.0	664.0

7. Population Details:

Particular	Unit	Details as per EC dated 07.10.2016	After Expansion
Dwelling Units	No.	680	664
Resident	No.	3755	2988
Staff	No.		150
Visitors	No.	137	300
Commercial staff	No.		5
Commercial visitors	No.		30
Total Population	No.	3892	3473

8. Service Details:

Particulars	Unit	Details as per EC dated 07.10.2016	After Expansion
Power load	kVA	3384.0	3750.0
Generator sets	kVA	2242.0	1 x 500, 1x1010 & 2 x 1500
Parking Details			
Parking Requirement	ECS	1308	1311
Parking Provision	ECS	1580	1373
Water , RWH Pits & Solid Waste Details			
Rain Water Harvesting pits & Collection Tank	No.	13	13 pits & 1 collection tank
Water Requirement	KLD	300	390
Fresh Water Requirement	KLD	220	210
Treated Water Reuse	KLD	80	196
Waste Water Generation	KLD	258	239
STP Capacity	KLD	-	300
Treated Water Generation	KLD	-	215
Excess treated water	KLD	-	19
Total Solid Waste	Kg/day	1587.57	1417
Biodegradable Waste	kg/day	-	863
Non-Biodegradable Waste	Kg/day	-	554

9. Action Plan as per Ministry's O.M. dated 30/09/2020:

S.No	Name of Village	Activity with Description	Year 1 (Rs. in Lakhs)	Year 2 (Rs. in Lakhs)	Year 3 (Rs. in Lakhs)	Year 4 (Rs. in Lakhs)	Total Cost (Rs. in Lakhs)
i	Adoption of Garhi Samastpur	Renovation of Government School	30.00	20.00	15.00	10.00	75.00
ii		Solar Installation in Panchayat Bhawan & school	20.00	10.00	20.00	10.00	60.00
iii		Installation of OWC in the village for disposal of solid waste	25.00	10.00	10.00	10.00	55.00
iv		Development of sewer lines and connecting	20.00	15.00	10.00	10.00	55.00

		it to main sewer of the village					
Sub Total (A)			95.00	55.00	55.00	40.00	245.00
(i)	Adoption of Village Momnathal	Development of Government Primary School	20.00	15.00	15.00	10.00	60.00
(ii)		Development of School Playground & equipments	20.00	10.00	15.00	10.00	55.00
(iii)		Development of Roads	20.00	15.00	10.00	20.00	65.00
(iv)		Solar panel installation in Panchayat Bhawan & School	20.00	10.00	20.00	20.00	70.00
(v)		Modification and development of Health facility (Ambulance, X Ray machine & USG center	30.00	10.00	10.00	10.00	60.00
Sub Total (B)			110.00	60.00	70.00	70.00	310.00
Total (A+B)			205.00	115.00	125.00	110.00	555.00

10. The project proposal falls under category–8(b) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 18/09/2024 mentioning is as follows:

1. I, Akta Chug, D/o Ramprakash Ahuja is EIA Coordinator of M/s Perfact Enviro Solutions Pvt. Ltd.
2. I have prepared the Environment Impact Assessment report for the Expansion of Group Housing Project “Prateek Canary” at Plot No. SC-02/A7, Sector - 150, Noida, District- Gautam Budha Nagar, Uttar Pradesh by M/s Strongbiz Propbuild Pvt. Ltd. with my team.
3. I have personally visited the site of proposal and the project is under construction as per earlier environmental clearance granted on 07/10/2016.
4. I am satisfied with all the necessary data/information submitted along with Application for Environment Clearance are true and correct.
5. I certify that this project has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application/ EIA submitted on Parivesh Portal and hard copy/presentation submitted after acceptance of application.
7. I state that all the TOR points have been complied and have been properly addressed in the EIA report.
8. The EIA report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 01

The committee discussed the matter and recommended grant of environmental clearance for the proposal as above along with standard environmental clearance conditions prescribed by MoEF&CC, GoI and following specific conditions:

Specific Conditions:

1. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
2. Project proponent should ensure that there will be no use of “Single use of Plastic” (SuP).
3. In compliance to Hon’ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation.
4. The project proponent will comply the use of fuel for backup power as per guidelines issued by CPCB from time to time.
5. The project proponent will ensure that there is no mismatch/deviation between the project proposal submitted to SEIAA for environmental clearance and maps/drawings were approved by concerned development authority. In case of any mismatch/deviation, amended environmental clearance will be obtained by project proponent. In case of failure, the granted environmental clearance shall automatically deem to be cancelled.
6. The project proponent shall ensure that the project site does not attract/infringe any buffer zone, wetland zone etc. of no activity identified/declared under law.
7. Criteria/ norms provided by competent Authority regarding the seismic zone are followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.
8. The project proponent should develop green belt in the said project as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms. The project proponent will prepare working plan of plantation/green belt development showing type of plant species and their spacing in consultation with subject expert/ forest department and submit to the forest department and concerned regulatory authority and ensure their survival and sustainability.
9. The proponent should provide electric vehicle charging facility as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
10. Project proponent should invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
11. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
12. The project proponent will ensure full exploitation of potential of rain water harvesting for storage and recharging and also treated wastewater in order to reduce the withdrawal of fresh water and accordingly use the three sources of water supply namely stored rain water, treated wastewater and the fresh water. The project proponent shall also provide a flow measuring device along with flow integrator for monitoring the various sources of water supply namely fresh water, treated waste water and stored harvested rain water.
13. The project proponent will ensure the quality of construction water as per standards and specifications of relevant codes in order to prevent possible corrosion in concrete, reinforcements and other structural components in order to avoid adverse social and environmental impacts.
14. The project proponent will ensure exploitation of maximum possible potential of solar energy generation in the proposed project area and prefer to use it instead of conventional electricity in order to reduce the Green House Gas Emission causing climate change.
15. The project proponent will make necessary arrangement to get Structural auditing conducted by an expert institution once in 05 years during life span of the building to ensure safe life of the residents and prevent environmental and social hazards.
16. The project proponent shall plan for storm water management drained with appropriate slope and length so that the flood water could get a passage to release in a short span of time.

2. “Sand/Morrum Mining Project” at Gata No. 1141 Part of (1137, 1136, 1123/2, 1125, 1127, 1131, 1132), Village – Bhurendi, Tehsil & District - Banda, Uttar Pradesh, Area- 37.0 Ha., 8972/8264/SIA/UP/MIN/471354/2024

The Secretariat informed the committee that the matter was earlier listed in 859th SEAC-2 meeting dated 21/05/2024 and in light of Hon’ble NGT order in OA No. 120/2024 dated 02/04/2020 and OA No. 747/2023 dated 09/05/2024, SEAC decided to defer the matter till appropriate action is taken by concerned authorities.

The project proponent informed that in compliance of the above Hon’ble NGT orders the District Survey Report (DSR) of District Banda has been approved by SEIAA, U.P. on 01/08/2024 and approved DSR sent to Mining Department for further necessary action. The project proponent submitted their request through online Parivesh Portal and the matter was listed in 881st SEAC meeting dated 19/09/2024.

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow (U.P). Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Sand/Morrum Mining Project” located at Gata No. 1141 Part of (1137, 1136, 1123/2, 1125, 1127, 1131, 1132), Village – Bhurendi, Tehsil & District - Banda, Uttar Pradesh, (Leased Area-37.0 Ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 315/Parya/SEIAA/8264/2023 dated: 23/11/2023.
3. The Public Hearing was organized on 05/04/2024. Final EIA report submitted by the project proponent on 02/05/2024.
4. Salient features of the project as submitted by the project proponent:

On-line proposal No.	SIA/UP/MIN/471354/2024		
File No. allotted by SEIAA, U.P	8972/8264		
Name of Proponent	M/s Ridhi Sidhi Housing Pvt. Ltd. Applicant- Shri Devendra Singh Bhati S/o Shri Virendra Singh Bhati		
Full correspondence address of proponent and mobile no.	R/o - 142, Hanvat, BJS, Basti, Jodhpur, Rajasthan- 342006		
Name of Project	Sand / Morrum Mining Project		
Project location (Plot/Khasra/Gata No.)	Gata No. 1141 PART OF 1137, 1136, 1123/2, 1125,1127,1131,1132		
Name of Village	Bhurendi		
Tehsil	Banda		
District	Banda, Uttar Pradesh		
Name of Minor Mineral	Sand / Morrum		
Sanctioned Lease Area (in Ha.)	37.0 Ha.		
Max. & Min mrl within lease area	Maximum & Minimum mRL 129 mRL & 111 mRL respectively		
Pillar Coordinates (Verified by DMO)	Points. No.	Latitude	Longitude
	A	25°29.510’N	80°18.417’E
	B	25°29.585’N	80°18.790’E
	C	25°29.654’N	80°18.804’E
	D	25°29.707’N	80°18.586’E
	E	25°29.792’N	80°18.537’E
	F	25°29.875’N	80°18.407’E
	G	25°30.140’N	80°18.171’E
	H	25°30.177’N	80°18.097’E
	I	25°30.273’N	80°18.084’E

	J	25°30.333'N	80°17.933'E
	K	25°30.290'N	80°17.882'E
	L	25°30.133'N	80°18.141'E
	M	25°29.964'N	80°18.250'E
	N	25°29.689'N	80°18.340'E
Total Geological Reserves	9,50,988 m ³		
Total Mineable Reserve	1,90,198 m ³ for 6 months		
Total Proposed Production (in five year)	1,12,466 m ³ in 6 month		
Proposed Production/year	1,12,466 m ³ in 6 month as per LOI		
Sanctioned Period of Mine lease	6 month		
No. Of workers	Approximately 40 workers		
Type of Land	Government Land		
Ultimate Depth of Mining	1.70 m as per approved mining plan		
Nearest metallised road from site	NH 335 is 0.34 Km away in South direction from the project site.		
Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking water	0.50 KLD	
	Dust suppression	4.14 KLD	
	Plantation	0.185 KLD	
	Others (if any)	-	
Total	4.83 KLD (Approx)		
Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/ EIA/ 1922/RA 0200 (Rev 01) and valid upto August 17, 2024		
Any litigation pending against the project or land in any court	No		
Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 2240/Khanij-30, Banda Date- 15/06/2023		
Details of Lease Area in approved DSR	DSR Letter No. 414/Parya/Samanya/2023 on Dated- 07 August 2024. (Details of Lease given on Page 479, S.No-37)		
Proposed EMP cost	Rs 11,48,850/-		
Length and breadth of Haul Road	460 m length and 6 m width		
No. of Trees to be Planted	185		
Monitoring Period	1/10/2023 to 31/12/2023 (Post monsoon Season)		

5. Action Plan as per Ministry's O.M. dated 30/09/2020:

S.No.	Particulars	Estimated Cost	Total Cost(Rs)
1.	Installation of Solar light on village haul road of Bhurendi Village, Tehsil & District Banda, U.P.	25,000 Rs. x 4 piece	1,00,000/-
2.	Installation of 1 Water cooler (50 ltr) in Government Primary School of Village Bodhipurwa Tehsil & District Banda, U.P.	40,000/-	40,000/-
3.	Haul Road Maintenance	-	60,000/-
Total Development Budget			2,00,000/-

6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. There is no litigation pending in any court regarding this project.
10. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 28/05/2024 mentioning is as follows:

1. I Brij Mohan Singh Negi is EIA Coordinator of M/s Environmental Research and Analysis, Lucknow (U.P.), Accreditation Certificate No. NABET/ EIA/ 1922/RA 0200 (Rev 01), valid till-17/08/2024.
2. I have prepared EIA report for the Proposal No. SIA/UP/MIN/471354/2024 (File No. -8972-8264) Gata No Gata No. 1141 PART OF 1137, 1136, 1123/2, 1125, 1127, 1131, 1132 Village Bhurendi Tehsil & District Banda UP Area 37.0 Ha M/s RidhiSidhi Housing Pvt. Ltd. Applicant- Shri Devendra Singh Bhati S/o- Shri Virendra Singh Bhatti R/o - 142, Hanvat, BJS, Basti, Jodhpur, Rajasthan with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I have satisfied with that all the necessary data/information required for EIA presentations are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. I state that all the TR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report. (if and as required)
8. The EIA/EMP report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 02

The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, Govt. of India. The committee also stipulated following specific conditions:

Specific Conditions:

1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.
2. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.
3. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
4. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
5. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
6. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
7. Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
8. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.

9. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
10. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field
11. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
12. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
13. The project proponent should explore the possibilities of rainwater harvesting in the premises of project area
14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
15. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
16. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
18. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.
19. Environment management in according to environmental status and impact of the project.
20. During the school opening and closing time transportation of minerals will be restricted.
21. Pakkamotorable haul road to be maintained by the project proponent.
22. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
24. Provision for two toilets and hand pumps should be made at mining site.
25. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
28. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
29. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.
30. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.

3. “Sand/Morrum Mining Project” located at Gata No.- 05 of part, 09 of part, Village – Bilharka, Tehsil – Naraini & District - Banda Uttar Pradesh, Area- 12.86 ha., 8982/8274/SIA/UP/MIN/471675/2024

The Secretariat informed the committee that the matter was earlier listed in 861st SEAC-2 meeting dated 06/05/2024 and in light of Hon’ble NGT order in OA No. 120/2024 dated 02/04/2020 and OA No. 747/2023 dated 09/05/2024, SEAC decided to defer the matter till appropriate action is taken by concerned authorities.

The project proponent informed that in compliance of the above Hon’ble NGT orders the District Survey Report (DSR) of District Banda has been approved by SEIAA, U.P. on 01/08/2024 and approved DSR sent to Mining Department for further necessary action. The project proponent submitted their request through online Parivesh Portal and the matter was listed in 881st SEAC meeting dated 19/09/2024.

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow (U.P). Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Sand/Morrum Mining Project” located at Gata No.- 05 of part, 09 of part, Village – Bilharka, Tehsil – Naraini & District - Banda Uttar Pradesh, (Leased Area-12.86 Ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 318/Parya/SEIAA/8274/2023, dated: 23/11/2023.
3. The Public Hearing was organized on 05/04/2024. Final EIA report submitted by the project proponent on 04/05/2024.
4. Salient features of the project as submitted by the project proponent:

On-line proposal No.	SIA/UP/MIN/471675/2024		
File No. allotted by SEIAA, U.P	8982-8274		
Name of Proponent	M/S Shiva Corporation India (Ltd). Proprietor- Shri Ashu Singh Bhati S/o Shri Mangan Singh Bhati		
Full correspondence address of proponent	R/o-45, Paschim Vihar, Vaishali Nagar, Jaipur, Rajasthan		
Name of Project	Sand/ Morrur Mining Project		
Project location (Plot/Khasra/Gata No.)	Gata No. Part of 5, Part of 9		
Name of Village	Bilharka		
Tehsil	Naraini		
District	Banda		
Name of Minor Mineral	Sand/ Morrur Mining Project		
Sanctioned Lease Area (in Ha.)	12.86 Ha.		
Max. & Min mrl within lease area	Maximum & Minimum mRL 147 mRL & 141 mRL respectively		
Pillar Coordinates (Verified by DMO)	Pillar	Latitude(N)	Longitude(E)
	A	25°03'09.18"N	80°17'24.36"E
	B	25°02'58.02"N	80°17'22.92"E
	C	25°02'57.36"N	80°17'21.30"E
	M	25°02'54.19"N	80°17'13.63"E
	L	25°02'57.52"N	80°17'13.13"E
	K	25°03'01.70"N	80°17'14.13"E
	J	25°03'05.02"N	80°17'14.20"E
	I	25°03'08.21"N	80°17'14.24"E
	H	25°03'11.41"N	80°17'14.34"E
G	25°03'14.6"N	80°17'14.48"E	

Total Geological Reserves	3,85,800 m ³	
Total Mineable reserve	69,276 m ³	
Total Proposed Production (in five year)	69,276 m ³ in 6 month	
Proposed Production/year	69,276 m ³ in 6 month	
Sanctioned Period of Mine lease	6 month	
No. Of workers	Approximately 50 workers	
Type of Land	Government Land	
Ultimate Depth of Mining	1.12 m as per approved mining plan	
Nearest metallad road from site	SH-49 is 5.91 Km away from East direction from project site.	
Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking water	0.60 KLD
	Dust suppression	4.14 KLD
	Plantation	0.06 KLD
	Others (if any)	-
Total	4.80 KLD (Approx. 4.8 KLD)	
Name of QCI Accredited Consultant with QCI No. And period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/ EIA/ 1922/RA 0200 (Rev01) Valid up to 17 August, 2024	
Any litigation pending against the project or land in any court	No	
Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 2241/Khanij-30/ Banda, Date- 15/06/2023	
Details of Lease Area in approved DSR	DSR Letter No. 414/Parya/Samanya/2023 on Dated- 07 August 2024. (Details of Lease given on Page 487, S.No- 94.)	
Proposed EMP cost	Rs 10,25,090/-	
Length and breadth of Haul Road	460 m length and 6 m width	
No. of Trees to be Planted	65	
Monitoring Period.	01/10/2023 to 31/12/2023 (Post Monsoon Season)	

5. Action Plan as per Ministry's O.M. dated 30/09/2020:

S.No.	Particulars	Estimated Cost	Total Cost(Rs)
1.	Installation of Solar light on village haul road of Bhurendi Village, Tehsil & District Banda, U.P.	25,000 Rs. x 4 piece	1,00,000/-
2.	Installation of 1 Water cooler (50 ltr) in Government Primary School of Village Bodhipurwa Tehsil & District Banda, U.P.	40,000/-	40,000/-
3.	Haul Road Maintenance	-	60,000/-
Total Development Budget			2,00,000/-

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 04/06/2024 mentioning is as follows:

- I Dr. R.K. SHARMA is EIA Coordinator of M/s Environmental Research and Analysis, Lucknow (U.P.), Accreditation Certificate No. NABET/ EIA/ 1922/RA 0200 (Rev 01), valid till-17/08/2024.
- I have prepared EIA report for the Proposal No. SIA/UP/MIN/471675/2024 (File No. – 8982/8274)SHIVA CORPORATION INDIA (LTD) Proprietor- Shri Ashu Singh Bhati S/o Shri Mangan Singh Bhati, R/o-45, Paschim Vihar, Vaishali Nagar, Jaipur, Rajasthan with my team.
- I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.

4. I have satisfied with that all the necessary data/information required for EIA/EMP presentations are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. I state that all the ToR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report. (if and as required)
8. The EIA/EMP report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 03

The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, Govt. of India. The committee also stipulated following specific conditions:

Specific Conditions:

1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.
2. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.
3. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
4. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
5. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
6. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
7. Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
8. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.
9. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
10. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field
11. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
12. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.

13. The project proponent should explore the possibilities of rainwater harvesting in the premises of project area
 14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
 15. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
 16. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
 17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
 18. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.
 19. Environment management in according to environmental status and impact of the project.
 20. During the school opening and closing time transportation of minerals will be restricted.
 21. Pakkamotorable haul road to be maintained by the project proponent.
 22. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
 23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
 24. Provision for two toilets and hand pumps should be made at mining site.
 25. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
 26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
 27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
 28. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
 29. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.
 30. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
4. **Sand/Morrum Mine from Riverbed of Baghein River, Village- Bhadawal, (Gata No. 1169, 1858/3, 1133/4, 1161/3 & 1949), Tehsil- Atarra, District- Banda, Uttar Pradesh, Project Proponent- M/s Sachin Enterprises (Prop. - Shri Sidharth Shukla), Leased Area- 22.94 Ha., 9038/SIA/UP/MIN/462709/2024**

The Secretariat informed the committee that the matter was earlier listed in 866thSEAC-2 meeting dated 19/07/2024 and in light of Hon'ble NGT order in OA No. 120/2024 dated 02/04/2020 and OA No. 747/2023 dated 09/05/2024, SEAC decided to defer the matter till appropriate action is taken by concerned authorities.

The project proponent informed that in compliance of the above Hon'ble NGT orders the District Survey Report (DSR) of District Banda has been approved by SEIAA, U.P. on 01/08/2024 and approved DSR sent to Mining Department for further necessary action. The project proponent

submitted their request through online Parivesh Portal and the matter was listed in 881st SEAC meeting dated 19/09/2024.

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s AWS Envirotech (OPC) Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for "Sand/Morrum Mining" from Riverbed of Baghein River at Gata No.- 1169, 1858/3, 1133/4, 1161/3 & 1949, Village- Bhadawal, Tehsil-Atarra, District- Banda, Uttar Pradesh, Project Proponent- M/s Sachin Enterprises (Prop. - Shri Sidharth Shukla) (Leased Area: 22.94 ha.).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/462709/2024																																																												
2.	File No. allotted by SEIAA, UP	9038																																																												
3.	Name of Proponent	M/s Sachin Enterprises (Prop.- Shri Sidharth Shukla)																																																												
4.	Full correspondence address of proponent	R/o- Gurunanak Nagar Naini Taluka Naini Dadri, Tehsil-Karchhana, Prayagraj, U.P. E-mail ID- siddharthshukla5418@gmail.com																																																												
5.	Name of Project	"Riverbed Sand/Morrum" Mining from Riverbed of Baghein River in Village- Bhadawal, (Gata No. 1169, 1858/3, 1133/4, 1161/3 & 1949, Lease Area- 22.94 Ha. (56.68 Acres), Tehsil- Atarra, District- Banda, Uttar Pradesh, Project Proponent- M/s Sachin Enterprises (Prop. - Shri Sidharth Shukla)																																																												
6.	Project Location (Plot/Khasra/Gata No.)	Village- Bhadawal, (Gata No. 1169, 1858/3, 1133/4, 1161/3 & 1949, Lease Area- 22.94 Ha. (56.68 Acres), Tehsil-Atarra, District- Banda, Uttar Pradesh.																																																												
7.	Name of Village	Bhadawal																																																												
8.	Tehsil	Atarra																																																												
9.	District	Banda																																																												
10.	Name of Minor Mineral	Sand/Morrum																																																												
11.	Sanctioned Lease Area (in Ha.)	22.94 Ha. (56.68 Acres)																																																												
12.	Max. & Min mRL within lease area	Highest mRL is 130.0 mRL & Lowest mRL is 126.0 mRL																																																												
13.	Pillar Coordinates (Verified by DMO)	Coordinates of the sanctioned lease area- <table border="1"> <thead> <tr> <th>Point</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td colspan="3" style="text-align: center;">Block – 01</td> </tr> <tr> <td>A</td> <td>25°19'49.92"N</td> <td>80°46'39.84"E</td> </tr> <tr> <td>B</td> <td>25°19'46.98"N</td> <td>80°46'39.60"E</td> </tr> <tr> <td>C</td> <td>5°19'50.34"N</td> <td>80°46'24.30"E</td> </tr> <tr> <td>D</td> <td>25°19'51.00"N</td> <td>80°46'24.42"E</td> </tr> <tr> <td colspan="3" style="text-align: center;">Block – 02</td> </tr> <tr> <td>A</td> <td>25°19'50.40"N</td> <td>80°46'16.20"E</td> </tr> <tr> <td>B</td> <td>25°19'48.36"N</td> <td>80°46'16.62"E</td> </tr> <tr> <td>C</td> <td>25°19'48.90"N</td> <td>80°46'10.26"E</td> </tr> <tr> <td>D</td> <td>25°19'45.48"N</td> <td>80°46'05.46"E</td> </tr> <tr> <td colspan="3" style="text-align: center;">Block – 03</td> </tr> <tr> <td>A</td> <td>25°19'40.02"N</td> <td>80°46'05.28"E</td> </tr> <tr> <td>B</td> <td>25°19'39.48"N</td> <td>80°46'09.12"E</td> </tr> <tr> <td>C</td> <td>25°19'23.70"N</td> <td>80°46'02.28"E</td> </tr> <tr> <td>C1</td> <td>25°19'23.70"N</td> <td>80°46'01.62"E</td> </tr> <tr> <td>D</td> <td>25°19'27.36"N</td> <td>80°45'57.78"E</td> </tr> <tr> <td colspan="3" style="text-align: center;">Block – 04</td> </tr> <tr> <td>A</td> <td>25°19'20.10"N</td> <td>80°45'16.38"E</td> </tr> <tr> <td>B</td> <td>25°19'35.70"N</td> <td>80°45'22.56"E</td> </tr> </tbody> </table>	Point	Latitude	Longitude	Block – 01			A	25°19'49.92"N	80°46'39.84"E	B	25°19'46.98"N	80°46'39.60"E	C	5°19'50.34"N	80°46'24.30"E	D	25°19'51.00"N	80°46'24.42"E	Block – 02			A	25°19'50.40"N	80°46'16.20"E	B	25°19'48.36"N	80°46'16.62"E	C	25°19'48.90"N	80°46'10.26"E	D	25°19'45.48"N	80°46'05.46"E	Block – 03			A	25°19'40.02"N	80°46'05.28"E	B	25°19'39.48"N	80°46'09.12"E	C	25°19'23.70"N	80°46'02.28"E	C1	25°19'23.70"N	80°46'01.62"E	D	25°19'27.36"N	80°45'57.78"E	Block – 04			A	25°19'20.10"N	80°45'16.38"E	B	25°19'35.70"N	80°45'22.56"E
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		F	25°19'22.38"N	80°46'00.54"E
		G	25°19'29.22"N	80°45'46.56"E
		H	25°19'29.94"N	80°45'45.06"E
		I	25°19'33.12"N	80°45'25.14"E
		J	25°19'19.80"N	80°45'17.28"E
14.	Total Geological Reserves	2,74,914 cum		
15.	Total Mineable Reserves	1,53,420 cum		
16.	Total Proposed Production	1,40,664 cum in 6 months		
17.	Proposed Production	1,40,664 cum in 6 months		
18.	Sanctioned Period of Mine lease	06 Months		
19.	No. of Workers	41		
20.	Type of Land	Govt. land		
21.	Ultimate Depth of Mining	1.1 m		
22.	Nearest metalled road from site	0.5 km		
23.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.41 KLD	
		Suppression of dust	5.60KLD	
		Plantation	0.60KLD	
		Others (if any)	-	
		Total	6.61 KLD	
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	AWS Envirotech (OPC) Pvt. Ltd. Certificate no. NABET/EIA/2225/IA 0097(Rev.01) Valid Till July 14, 2025		
25.	Any litigation pending against the project or land in any court	No		
26.	Details of 500 m Cluster Certificate verified by Mining Officer	vide letter no. 1203/Khanij-30, Banda Dated on 15.12.2023		
27.	Details of Lease Area in approved DSR	In approved DSR at page no. 65, Sl. No. 106 (DSR approved by SEIAA,UP on 01.08.2024)		
28.	Proposed EMP cost	EMP Cost is Rs.15.3Lakhs		
29.	Length and breadth of Haul Road	1400m& 6m		
30.	No. of Trees to be Planted	300		
31.	Monitoring Period	December 2023 to February 2024		

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 05/02/2024 mentioning is as follows:

1. I Sandeep Kumar S/o Sri R. K. Verma is EIA coordinator of M/s AWS Envirotech (OPC) Pvt. Ltd. Lucknow.
2. I have prepared the ToR application report for the Proposal of Riverbed Sand/Morrum Mining, situated in Gata No.- 1169, 1858/3, 1133/4, 1161/3 & 1949, Lease Area- 22.94 Ha. (56.68 Acres), Village- Bhadawal, Tehsil-Atarra, District- Banda, Uttar Pradesh, (Project Proponent-Shri Sidharth ShuklaForM/s Sachin Enterprises)with my team.
3. I have personally visited the site of proposal and certify that no mining/construction activity has been undertaken on the project site for the present proposal.

4. I am satisfied that all the necessary data/information submitted along with ToR application are true and correct.
5. I certify that this project has been uploaded for the first time on Parivesh Portal.
6. I certify that there is no mismatch between information/data provided on online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. The TOR application for the proposal is prepared by my team as per guidelines laid down by NABET/QCI.

RESOLUTION AGAINST AGENDA NO. 04

The committee discussed the matter and recommended to issue the standard terms of reference for the preparation of EIA report. The committee also stipulated following additional TOR Points:

Additional TOR:

1. Videography of baseline monitoring period with date, time and geo coordinates should be attached in EIA report and also presented during the EIA presentation.
2. Raw data of all the baseline monitoring parameters will be provided as an annexure to the EIA Report.
3. Project proponent should present latest drone videography of the project site mentioning the date, time and geo coordinates at the time of EIA presentation.
4. NOC from Irrigation Department/Concerning Authority regarding river bed mining to be submitted at the time of EIA presentation.
5. To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Logbook of their site visit along with activities carried out during monitoring (B) Real time photographs showing monitoring machine, public, lab person etc.
6. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation.
7. EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project.
8. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP and UPPCB before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void.
9. The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing.
10. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal.
11. Combined KML of all mines in a cluster should be submitted at the time of EIA.
12. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site.
13. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation.
14. Proponent/ Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation.

15. Proposed plantation working with area specific plant species, number of plants to be planted and place of plantation along with a proper map to be submitted at the time of EIA presentation.
16. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation.
17. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation.
18. Corporate Social Responsibility (CSR) to be prepared as per the MoEF guidelines and present it at the time of EIA presentation.
19. Submit the hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.

5. Educational & Hostel Building located at Plot no. 6B, Knowledge Park-II, Greater Noida, District- Gautam Budh Nagar, State-Uttar Pradesh, M/s Vinayak Education Society., 9069/SIA/UP/INFRA2/481884/2024

RESOLUTION AGAINST AGENDA NO. 05

The project proponent vide letter dated 05/08/2024 informed that due to change in built up area and name of the project they are submitted a withdrawn application for the above project proposal and requested to accept the same. The committee has gone through the request of project proponent and directed to withdraw the above project proposal on Parivesh Portal as per request made by the project proponent.

6. Police Line (Residential & Non-Residential) Project at Village- Fatehpur Sharif Nagar and Anandpur, Tehsil- Chandausi , District- Sambhal , State- Uttar Pradesh by M/s Superintendent of Police Line, Sambhal., 9074/SIA/UP/INFRA2/482673/2024

The Secretariat informed the committee that the matter was earlier discussed in 866th SEAC meeting dated 19/07/2024 and the project proponent/consultant did not appear in the meeting and the committee decided that the project file should be closed and be opened only after request from the project proponent. The project proponent submitted their request through online Parivesh Portal and the matter was listed in 881st SEAC meeting dated 19/09/2024.

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Parivesh Environmental Engineering Services. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Police Line (Residential & Non-Residential) Project” at Village- Fatehpur Sharif Nagar and Anandpur, Tehsil- Chandausi, District-Sambhal, State-Uttar Pradesh, M/s Superintendent of Police, Sambhal.
2. Total plot area of the project is 3,70,701 m² (91.60 acres) and proposed built-up- area is 79,464.80 m².
3. Area details of the project:

S. N.	Description		Area (m ²)
1.	Plot Area		370701
2.	Permissible FAR	2	741402
3.	Achieved FAR	0.21	79464.80
4.	Permissible Ground Coverage	30%	111210.30
5.	Achieved Ground Coverage	4%	16020.40
6.	Proposed Car Parking Proposed at Surface Parking (As/Attached Chart)		526
7.	Trees Required (One Tree at 80 Sqm)		4634

8.	Proposed Trees		4635
9.	Percentage of Green Area	15%	55605.15
10.	Proposed Green Area	84%	311982

4. Salient features of the project:

S. N.	Description	Proposed		
1.	Plot Area	370701 m ² (91.60 acres)		
2.	Built-up Area	79464.80 m ²		
3.	Green Area	311982m ²		
4.	Maximum No. of floors and height	Type B(G+14)		
5.	Geo Co-ordinates of the project	Pillars	Latitude	Longitude
		1	28°24'9.81"N	78°35'28.18"E
		2	28°24'3.42"N	78°34'56.41"E
		3	28°24'13.61"N	78°34'42.91"E
		4	28°24'19.52"N	78°34'47.95"E
		5	28°24'23.19"N	78°34'57.79"E
6.	Project Cost	288.1839 Crores		
7.	Expected Population	4289		
8.	Water Requirement	594 KLD		
	Fresh Water Requirement	252 KLD		
	Recycled Water	310 KLD		
9.	Waste Water Generation	344 KLD		
	Capacity of STP	415 KLD		
	Capacity of ETP	42 KLD		
10.	No. of RWH Pits	23 Nos.		
11.	Parking Proposed	526 ECS		
12.	Total Solid Waste Generation	1857 kg/day		
	Total Municipal waste	1810 kg/day		
	Sludge	47 kg/day		
	Bio-medical Waste	20 kg/day		
13.	Power Demand & Source	5000 kVA Source- UPPCL		
14.	Back up	1 no. of DG set of 500 KVA will be provided as power back-up during power failure.		
15.	Solar Power Generation	500 KWp proposed for renewable energy (approx. save around 10% of the total power requirement).		

5. Water requirement details:

S. No.	Description	Occupancy	Rate of Water demand (LPCD)		Total Water Requirement (KLD)		
			Fresh	Flushing	Fresh	Flushing	Total
Domestic Water							
1	Residents	2328	90	45	209.52	104.76	314.28
2	Staff (Maintenance, Community, Department)	1616	25	20	40.4	32.32	72.72
3	Visitors	345	5	15	1.725	5.175	6.9
					251.645	142.255	393.9
Total Domestic Water = 394 KLD							
B	Horticulture	311982	0.63ltr/sqm	196.54			
C	Fire fighting		1% of totalwaterrequirement	4			
Grand Total (A+B+C)= 594 KLD							

6. Waste Water details:

Category	Total Quantity (KLD)
Water requirement for domestic purpose	394
Fresh Water	252
Flushing Water	142
Waste water [@80% fresh + 100% flushing]	201.6 + 142 =344

STP capacity 20% higher than total waste water	412.8 say 415
Effluent water (10% of total waste water)	34.4 say 35
ETP capacity 20% higher than total waste water	42

7. Parking details:

S. No	Parking Type	By laws	Unit	ECS (Proposed)
1.	Car Parking	1.5 ECS/ 100 Sq.m	Administration Building	79
		2 ECS/Unit	Type-IV (G+1) 3 Quarters	6
		1.25 ECS/Unit	R.I. Residence (G) 1 Quarter	1.25
		1.25 ECS/Unit	Type A (G+9) 2 Blocks 160 Quarters	200
		1.0 ECS/Unit	Type B (G+14) 2 Blocks 240 Quarters	240
Total				526

8. Solid waste details:

S. No.	Description	Total Solid Waste Generation
1.	Total Municipal Waste	1810 kg/day
2.	Sludge	47 kg/day
3.	Total Solid Waste	1857 kg/day
4.	Bio-Medical waste	20 kg/day

9. Landscape Plan:

Proposed Green Area	311982 m ²
As per MoEF&CC Guidelines	1 tree per 80 m ² of plot area
Trees Required	370701/ 80= 4633.76 say 4634 nos.
Nos. of trees proposed at site	4635

10. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	Activity Proposed	Budget Allocation (1st Year) Rs. In Lakhs	Budget Allocation (2nd Year) Rs. In Lakhs	Budget Allocation (3rd Year) Rs. In Lakhs	Total Budget Rs. In Lakhs
1	Tree Plantation drive, distribution of 6,000 Sapling to the villages 1. Fatehpur Sharif Nagar 2. Anandpur 3. Bahjoi Dehat 4. Nadhos 5. Ghasipur 6. Bichola	2	2	2	6
2	Installation of solar lights to villagers 1. Fatehpur Sharif Nagar 2. Bahjoi Dehat 3. Nadhos 4. Bichola	5	5	5	15
3	Water Pond (16x30 m) inside the proposed site	10	10	10	30
Total		51 Lakhs			

11. The project proposal falls under category-8(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 18/07/2024 mentioning is as follows:

- I, Vikash Chand Tripathi, S/o Late MM Tripathi is EIA Coordinator of M/s Parivesh Environmental Engineering Services.
- I, have prepared the Form-1, 1A, conceptual plan for "Police Line (Residential & Non-Residential) Project" at Village- Fatehpur Sharif Nagar and Anandpur, Tehsil- Chandausi, District-Sambhal, State- Uttar Pradesh, M/s Superintendent of Police, Sambhal with my team.
- I have personally visited the site of proposal and certify that no construction activity has been undertaken on the project site for the present proposal.

4. I am satisfied with that all the necessary data/information required submitted along with Application of Form-1, 1A, conceptual plan report are true and correct.
5. I certify that this project has been uploaded for this first time on Parivesh portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and hard copy/presentation submitted which will be submitted after acceptance of application.
7. The Form-1, 1A, conceptual plan report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 06

The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, GoI and following specific conditions:

Specific Conditions:

1. NOC from Airport Authority of India should be obtained before start of construction work.
2. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
3. Project proponent should ensure that there will be no use of "Single use of Plastic" (SuP).
4. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation.
5. The project proponent will comply the use of fuel for backup power as per guidelines issued by CPCB from time to time.
6. The project proponent will ensure that there is no mismatch/deviation between the project proposal submitted to SEIAA for environmental clearance and maps/drawings were approved by concerned development authority. In case of any mismatch/deviation, amended environmental clearance will be obtained by project proponent. In case of failure, the granted environmental clearance shall automatically deem to be cancelled.
7. The project proponent shall ensure that the project site does not attract/infringe any buffer zone, wetland zone etc. of no activity identified/declared under law.
8. Criteria/ norms provided by competent Authority regarding the seismic zone are followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.
9. The project proponent should develop green belt in the said project as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms. The project proponent will prepare working plan of plantation/green belt development showing type of plant species and their spacing in consultation with subject expert/ forest department and submit to the forest department and concerned regulatory authority and ensure their survival and sustainability.
10. The proponent should provide electric vehicle charging facility as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
11. Project proponent should invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
12. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
13. The project proponent will ensure full exploitation of potential of rain water harvesting for storage and recharging and also treated wastewater in order to reduce the withdrawal of fresh water and

accordingly use the three sources of water supply namely stored rain water, treated wastewater and the fresh water. The project proponent shall also provide a flow measuring device along with flow integrator for monitoring the various sources of water supply namely fresh water, treated waste water and stored harvested rain water.

14. The project proponent will ensure the quality of construction water as per standards and specifications of relevant codes in order to prevent possible corrosion in concrete, reinforcements and other structural components in order to avoid adverse social and environmental impacts.
15. The project proponent will ensure exploitation of maximum possible potential of solar energy generation in the proposed project area and prefer to use it instead of conventional electricity in order to reduce the Green House Gas Emission causing climate change.
16. The project proponent will make necessary arrangement to get Structural auditing conducted by an expert institution once in 05 years during life span of the building to ensure safe life of the residents and prevent environmental and social hazards.
17. The project proponent shall plan for storm water management drained with appropriate slope and length so that the flood water could get a passage to release in a short span of time.

7. Ordinary Soil Mining Project at Khasra no.- 54, 57, Village – Sikanderpur, Tehsil- Jansath, District- Muzaffarnagar, State- Uttar Pradesh, Area of 0.5580 Ha., 9098/SIA/UP/MIN/485423/2024

RESOLUTION AGAINST AGENDA NO. 07

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s P & M Solution.

During the presentation the committee observed that the depth of the mining is proposed as 01 meter whereas Ministry of Environment, Forests and Climate Change, Govt. of India issued a notification dated 15/01/2016 which was subsequently amended vide notification dated 28/03/2020 and the amended notification inter-alia under clause 13 of Appendix IX provides an exemption from the requirement of obtaining Environmental Clearance to such category of cases that are specifically declared by the State Government under legislation or rules as non mining activity.

The committee also noted that Department of Geology and Mining in its notification no. 3204/86-2014-278-2011, dated 22/10/2014 (uttar pradesh upkhanij parihar niyamavali 37th amendment, 2014) following provisions have been made:

‘ईट एवं मिट्टी के बर्तन बनाने हेतु हस्तसंचालन से खुदाई द्वारा अथवा हस्तसंचालन से साधारण मृदा, सामान्य मिट्टी को निकालने की क्रिया, खनन संक्रियाओं के अन्तर्गत नहीं आएगी, प्रतिबन्ध यह है कि ऐसी खुदाई अथवा खनन के फलस्वरूप उत्पन्न गड्ढों की गहराई 02 मीटर से अधिक नहीं होगी।’

The committee has also gone through Hon’ble High Court, Patna order dated 07/03/2024 passed in C.W.J.C. No. 11181/ of 2021 in the matter titled Abhay Kumar Vs. Union of India & Ors. The operative part of the order dated 07/03/2024 is as follows:

“... ”

The amendment to Rule-38(3) of the Bihar Minerals (Concession, Prevention of Illegal Mining, Transportation & Storage) Rules, 2019 has to be set aside. We do so. The EIA Notification of 2006 to the extent it delegates the power to exempt, to the State by Clause-13 of Appendix-IX also is bad and the same stands set aside.”

In light of above Hon'ble Court order, Ministry of Environment, Forests and Climate Change, Govt. of India issued an OM No. F.No. IA3-3/45/2021-IA.III[E-165219], dated 09/08/2024 for the compliance of above court order.

In view of above circumstances, the committee is of the opinion that this is a policy matter therefore, the SEIAA is requested to take further necessary steps regarding compliance of above Hon'ble High Court order dated 07/03/2024.

8. Educational & Hostel Building at Plot No.-6 B, Knowledge Park-2, Greater Noida, District-Gautam Buddha Nagar, M/s Vinayak Education Society., 9109/SIA/UP/INFRA2/486699/2024

RESOLUTION AGAINST AGENDA NO. 08

The project proponent vide letter dated 05/08/2024 informed that due to change in built up area and name of the project they are submitted a withdrawn application for the above project proposal and requested to accept the same. The committee has gone through the request of project proponent and directed to withdraw the above project proposal on Parivesh Portal as per request made by the project proponent.

9. Purenna Soil Mining Project at Gata No- 283, 155mi., 157mi., 281mi., 200mi., Village – Purenna, Tehsil – Powanya, District– Shahjahanpur, Uttar Pradesh., 9143/SIA/UP/MIN/490088/2024

The committee noted that the matter was earlier discussed in 874th SEAC-1 meeting dated 20/08/2024 and directed the project proponent to submit following information:

1. MoU/NOC from the neighboring land owners regarding use of its plots for the purpose of mineral transportation/Excavation.
2. Certified khasra map clearly indicating the haulage road of the project site.

The project proponent submitted their reply through online Parivesh Portal and the matter was listed in 881st SEAC meeting dated 19/09/2024. The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Rian Enviro Private Limited. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Soil Mining Project at Gata No- 283, 155 mi., 157 mi., 281mi., 200mi., Village–Purenna, Tehsil-Powanya, District-Shahjahanpur, U.P., (Leased Area- 3.0660 Ha).
2. Salient features of the project as submitted by the project proponent:

On-line proposal No.	SIA/UP/MIN/490088/2024
File No .allotted by SEIAA,UP	9143
Name of Proponent	Dharmendra Kumar
Registered Address	S/o Gaya Prasad, Gyanpur, District- LakhimpurKheri, U.P
Full correspondence address of proponent and mobile no.	Dharmendra Kumar S/O Gaya Prasad, Gyanpur, District- LakhimpurKheri, U.P
Name of Project	PurennaSoil Mining Project
Project location (Plot/ Khasra /Gata No.)	Khasra No- 283, 155mi., 157mi., 281mi., 200mi.
Name of Village	Purenna
Tehsil	Powanya
District	Shahjahanpur
Name of Minor Mineral	Ordinary soil

Total Area (in Ha.)	3.0660 ha		
Mineable Area (in Ha.)	2.912ha		
Pillar Coordinates(Verified by OMO)		Latitude	Latitude
		283	
	A	28° 8'13.79"N	80°12'51.54"E
	B	28° 8'14.88"N	80°12'52.58"E
	C	28° 8'11.54"N	80°12'57.35"E
	D	28° 8'10.49"N	80°12'56.26"E
		155mi.	
	A	28° 8'13.62"N	80°12'44.44"E
	B	28° 8'15.06"N	80°12'46.13"E
	C	28° 8'12.04"N	80°12'49.40"E
	D	28° 8'10.83"N	80°12'47.91"E
		157mi.	
	A	28° 8'15.36"N	80°12'37.93"E
	B	28° 8'17.14"N	80°12'39.21"E
	C	28° 8'14.72"N	80°12'42.60"E
	D	28° 8'13.31"N	80°12'41.28"E
		281mi.	
	A	28° 8'2.86"N	80°12'40.11"E
	B	28° 8'4.04"N	80°12'42.39"E
	C	28° 8'2.06"N	80°12'44.05"E
	D	28° 8'1.45"N	80°12'42.25"E
		200mi.	
	A	28° 8'7.87"N	80°12'34.41"E
	B	28° 8'8.59"N	80°12'35.42"E
C	28° 8'6.49"N	80°12'38.49"E	
D	28° 8'5.69"N	80°12'37.87"E	
E	28° 8'6.40"N	80°12'36.96"E	
F	28° 8'6.71"N	80°12'35.68"E	
Period of agreement between Project proponent & Land Owner	6 months		
Mine Plan approval details	Letter No. 607/ khandanubhag/ 2024 dated 26-07-2024		
Validity of Mine Plan	6 months		
Total Proposed Production (six months)	66922 cum		
Proposed Production/year	The project is only for 6 months		
Method of Mining	Semi-Mechanized Opencast		
No.Of workers	20		
Type of Land	Pvt. Land (Agriculture)		
Ultimate Depth of Mining	2.5 Meter		
Water Requirement	Purpose	Requirement (kld)	
	Drinking and domestic	0.5	
	Suppression of dust	1.5	
	Plantation	2.4	
	Others(if any)	----	
Total	4.4		
Name of QCI Accredited Consultant with QCI No and period of validity.	Rian Enviro Private Limited 202, 204, Mangal market, Raza Bazar Sheikhpura Patna, Bihar Valid till: 10/03/2024		
Any litigation pending against the project or land in any court	No		
Areas which are important or sensitive for ecological reasons – Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests, protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, migration	Gomti River River North Kathna RF South Kathna RF Bilandpur RF	about 9 km in E direction about 0.15 km in SW direction about 7 km in E direction about 11 km in SE direction about 12 km in N direction	

Areas occupied by sensitive manmade land uses (hospitals, schools, places of worship, community facilities)	LSP Public School, Govt. Primary School, Laxmipur Primary School, Raghunathpur GOVT. primary School, Purena	About 3 km in N direction About 1 km in N direction About 6 km in SE direction About 0.6 km in N direction
Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 608/ khanananubhag/ 2024 dated 26-07-2024	
Proposed CER cost	0.65 Lakh	
Proposed EMP cost	2.085 Lakh	
No. of Trees to be Planted	1200	
Detail of CTE issued by UPPCB (for brick kiln project)	NA	

3. Action Plan as per Ministry's O.M. dated 30/09/2020:

- A Total budget of 2% of the project cost is allocated for CER activities in the area. Project cost is 15 lakh so the budget is of 30,000 Rs. will be used for the CER activities.
 - It is proposed to provide funds in GOVT. primary School, Purena about 0.6 km in North direction for installation of water cooler and its maintenance.
4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
 5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
 6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
 7. There is no litigation pending in any court regarding this project.
 8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 17/08/2024 mentioning is as follows:

1. I, Sumit Verma, S/o Shri Kamal Nath Verma is EIA Coordinator of M/s Rian Enviro Private Limited.
2. I have prepared EC (B2) report for the project Soil Mining Project at Gata No- 283, 155 mi., 157 mi., 281mi., 200mi., Village-Purena, Tehsil-Powanya, District-Shahjahanpur, U.P., (Area-3.0660 Ha).with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I have satisfied with that all the necessary data/information required for EC (B2) presentations are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. The EC (B2) report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 09

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.

10. **“Sand/Morrum Mining Project” located at Gata No. 21, Khand 03, Village – Charka Khadar, Tehsil – Baberu & District - Banda, Uttar Pradesh, Area-11.0 Ha., 9158/8271/SIA/UP/MIN/482763/2024**

RESOLUTION AGAINST AGENDA NO. 10

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

11. **Group Housing Project at Plot No. P-3 & P-4/ TS-2A, Sector-22D, YEIDA, District- Gautam Budh Nagar U.P. by M/s Starcity Infradevelopers Private Limited., 9212/9125/SIA/UP/INFRA2/494396/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Acro Design and Engineering. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Group Housing Project at Plot No. P-3 & P-4/ TS-2A, Sector-22D, YEIDA, District- Gautam Budh Nagar U.P. by M/s Starcity Infradevelopers Private Limited.
2. The standard terms of reference for the project proposal was issued through online Parivesh Portal vide its TOR Identification No. TOR24B3813UP5265367N, dated 24/07/2024. EIA report submitted by the project proponent on 29/08/2024.
3. Total plot area of the project is 28,783.029 m² and total built-up area will be 1,55,681.79 m².
4. Salient features of the project:

S.N.	Description	Proposed
1.	Total Plot Area	28,783.029 m ²
2.	Total Built-up Area	1,55,681.79 m ²
3.	Green Area	12,060 m ² (50% of the open area of the proposed project)
4.	Water Requirement Construction Phase Operational Phase	2179.54 KL (STP Treated Water/ Private Tankar) 252.24 KLD (Municipal Supply)
5.	Fresh Water Requirement	150.44 KLD
6.	Wastewater Generation	Approx 184.82 KLD
7.	Capacity of STP	222 KLD
8.	Solid Waste Generation	1,284.75 Kg/day
9.	Parking Facilities Required Total Parking required Total parking proposed	1291 ECS 1310 ECS
10.	Power Demand & Source	2000 KW from Uttar Pradesh Power Corporation Limited (UPPCL).
11.	Back up (DG sets)	03Nos. of DG sets of total capacity 2000 kVA (2 × 500 KVA (for residential) + 1 x1000 kVA
12.	RWH Pits	5 pits
13.	Building Height	115.40 m
14.	Project Cost	250 Crores
15.	Expected Date of Completion	5 Years after the grant of EC

5. Water Requirement Details:

S. No.	Description	Occupancy	Rate of water demand (lpcd)	Total Water Requirement (KLD)
A.	DOMESTIC WATER			
a.	Residential	2376	@86	204.34

	a) Staff (@5%)	119	@ 30	3.6
	b) Visitor (@10%)	238	@ 15	3.57
b.	Commercial			
	Staff (@10%)	19	@ 45	0.86
	Visitor (@222%)	172	@ 15	2.58
TOTAL DOMESTIC WATER DEMAND				214.91
B.	HORTICULTURE	12444.3 m ²	3 liter/sqm/day	37.33
GRAND TOTAL				252.24

6. Waste Water Details:

Particulars	KLD
Total Water Requirement	252.24 KLD
Fresh Water Requirement	150.44 KLD
Flushing Water Requirement	64.47 KLD
Wastewater Generated (@ 80% fresh domestic water + 100% flushing)	184.82 KLD
STP capacity (20% more than waste water generation)	222 KLD

7. Solid Waste Generation Details:

S. No.	Description	Occupancy	kg per capita per day	Waste generated (kg/day)
	Residential	2376	@ 0.50 kg/day	1188
	a) Staff (@5%)	119	@ 0.25 kg/day	29.75
	b) Visitor (@10%)	238	@ 0.15 kg/day	35.7
	Commercial			
	a) Staff (@10%)	19	@ 0.25 kg/day	4.75
	b) Visitor (@222%)	172	@ 0.15 kg/day	25.8
d.	Horticulture	12444.3 m ²	0.2 kg/acres/day	0.75
GRAND TOTAL				1,284.75

8. Action Plan as per Ministry's O.M. dated 30/09/2020:

S.N.	Activities suggested by the communities during need assessment survey, for implementation	Estimated expenditure (In Crore)	1 st Year	2 nd Year	3 rd Year
1.	Providing the electric transportation facility for the school kids at village Salarpur, Chapargarh, Chandpur, Sanjoepuram, Chirsi village etc.	1.5	0.3	0.6	0.6
2.	Providing the computer in the school of Salarpur, Chapargarh, Chandpur, Sanjoepuram, Chirsi village etc.	1.0	0.2	0.40	0.40
3.	Providing the medical facility (Camps) in the Salarpur, Chapargarh, Chandpur, Sanjoepuram, Chirsi village etc	0.9	0.18	0.36	0.36
4.	Plantations on the gram Panchayat land/Govt School, Salarpur, Chapargarh, Chandpur, Sanjoepuram, Chirsi village etc. (MOU will be signed with gram Pradhan)	0.5	0.1	0.2	0.2
5.	Solar Lights in village streets Salarpur, Chapargarh, Chandpur, Sanjoepuram, Chirsi village	0.5	0.1	0.2	0.2
6.	Rain Water Harvesting (Govt. Schools, Salarpur, Chapargarh, Chandpur, Sanjoepuram, Chirsi village etc.)	0.6	0.12	0.24	0.24
Total		5			

9. The project proposal falls under category-8(b) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 15/09/2024 mentioning is as follows:

1. I, Satvant Singh, S/o Shri Avtar Singh is EIA Coordinator of M/s Acro Design and Engineering.
2. I have prepared the Environment Impact Assessment report for the Proposal (SIA/UP/INFRA2/464396/2024) for Proposed Group Housing Project at Plot No. P-3 & P-4/ TS-

- 2A, Sector-22D, YEIDA, District- Gautam Budh Nagar U.P. by M/s Starcity Infradevelopers Private Limited with my team.
3. I have personally visited the site of proposal and no construction activity has been undertaken on the project site for the present proposal.
 4. I am satisfied with all the necessary data/information required for EIA/EMP preparations are true and correct.
 5. I certify that this project has been uploaded for the first time on Parivesh Portal.
 6. I certify that there will be no mismatch between information/data provided on the online application/ EIA submitted on Parivesh Portal and hard copy/presentation submitted after acceptance of application.
 7. The EIA/EMP report for the proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 11

The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, GoI and following specific conditions:

Specific Conditions:

1. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
2. Project proponent should ensure that there will be no use of "Single use of Plastic" (SuP).
3. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation.
4. The project proponent will comply the use of fuel for backup power as per guidelines issued by CPCB from time to time.
5. The project proponent will ensure that there is no mismatch/deviation between the project proposal submitted to SEIAA for environmental clearance and maps/drawings were approved by concerned development authority. In case of any mismatch/deviation, amended environmental clearance will be obtained by project proponent. In case of failure, the granted environmental clearance shall automatically deem to be cancelled.
6. The project proponent shall ensure that the project site does not attract/infringe any buffer zone, wetland zone etc. of no activity identified/declared under law.
7. Criteria/ norms provided by competent Authority regarding the seismic zone are followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.
8. The project proponent should develop green belt in the said project as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms. The project proponent will prepare working plan of plantation/green belt development showing type of plant species and their spacing in consultation with subject expert/ forest department and submit to the forest department and concerned regulatory authority and ensure their survival and sustainability.
9. The proponent should provide electric vehicle charging facility as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
10. Project proponent should invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
11. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.

12. The project proponent will ensure full exploitation of potential of rain water harvesting for storage and recharging and also treated wastewater in order to reduce the withdrawal of fresh water and accordingly use the three sources of water supply namely stored rain water, treated wastewater and the fresh water. The project proponent shall also provide a flow measuring device along with flow integrator for monitoring the various sources of water supply namely fresh water, treated waste water and stored harvested rain water.
13. The project proponent will ensure the quality of construction water as per standards and specifications of relevant codes in order to prevent possible corrosion in concrete, reinforcements and other structural components in order to avoid adverse social and environmental impacts.
14. The project proponent will ensure exploitation of maximum possible potential of solar energy generation in the proposed project area and prefer to use it instead of conventional electricity in order to reduce the Green House Gas Emission causing climate change.
15. The project proponent will make necessary arrangement to get Structural auditing conducted by an expert institution once in 05 years during life span of the building to ensure safe life of the residents and prevent environmental and social hazards.
16. The project proponent shall plan for storm water management drained with appropriate slope and length so that the flood water could get a passage to release in a short span of time.

(Dr. Brij Bihari Awasthi)
Member

(Umesh Chandra Sharma)
Member

(Dr. Ratan Kar)
Member

(Om Prakash Srivastava)
Member

(Dr. Ajai Mishra)
Member

(Ashish Tiwari)
Member-Secretary, SEAC

(Rajive Kumar)
Chairman

Nodal, SEAC-1

MoM prepared by Secretariat in consultation with
Chairman & Members on the basis of decisions
taken by SEAC-1 during the meeting.

Annexure-1**General and Specific Conditions for Soil Earth Mining Projects:-****General condition:**

1. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
2. Any mining activity shall be undertaken only after valid permission from Mining Department/District Administration and written agreement with land owner from where earth excavation is proposed.
3. No change in mining technology and scope of working shall be made without approval of Authority.
4. Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
5. The Authority reserves the right to revoke the clearance if conditions stipulated are not implemented. The Authority will also be entitled to impose additional environmental conditions or modify the existing ones, if necessary.
6. In case of any deviation or alteration in the project proposed from those submitted to this Authority for clearance, a fresh reference should be made to the Authority to assess the adequacy of the condition(s) imposed and to add additional environmental protection Measures required, if any.
7. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions:

1. The Environmental clearance will be co-terminus with the agreement/mining plan whichever is earlier.
2. Environment management should be in accordance with the present environment status of the project.
3. Approach kaccha road should be made motorable and maintained periodically.
4. Transportation of soil should be undertaken in covered containers.
5. Rehabilitation plan with planting of trees to be submitted along with the closure plan.
6. Land to be leveled and handed over to the owners after completion of excavation work.
7. The mining operations shall be strictly limited to the proposed mining sites and proposed purpose.
8. Top soil should be adequately preserved and should be used for landscaping.
9. Excavated soil should be properly stored in a manner not to increase surrounding air pollution level.
10. Water sprinkling should be exercised during excavation and storage of soil for suppression of fugitive dust.
11. Excavated area should be properly reclaimed and ensured that no open bore hole is left.
12. Safety measures for the people working at the site shall be duly taken care of as per law.
13. The excavation work shall be done in day time only.
14. The project boundary shall be properly covered to restrict dust dispersion.
15. Precautionary measures during soil excavation for conservation and protection of rare and endangered flora and fauna found in the study area.
16. Noise level shall be maintained as per standards for both day and night.
17. The route map for soil transportation from excavation plots to work site should be firmed up and necessary permissions shall be sought from District Administration.
18. Vehicles hired for the transportation should be in good condition and should have Pollution Check Certificate and should conform to applicable air and noise emission standards.
19. Personnel exposure monitoring for respirable mineral dust shall be carried out for the workers and records maintained including health records of the workers. Awareness

- program for workers on impact of mining on their health and precautionary measures like use of personal protective equipments etc. shall be carried out periodically. First aid facilities and adequate sanitary facility in the form of temporary toilets/septic tanks.
20. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management Rules.
 21. Project proponent should maintain daily register for information of (a) collection of soil/clay, (b) manpower & (c) transportation purpose.
 22. Soil mining shall strictly be undertaken as per rules and regulations/permissions obtained from District Administration/Mining Department
 23. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
 24. The borrowing/excavation activity shall be restricted to a maximum depth of 2 m. below general ground level at the site.
 25. The borrowing/excavation activity shall be restricted to 2 m. above the ground water table at the site.
 26. The borrowing/excavation activity shall not alter the natural drainage pattern of the area.
 27. The borrowed/excavated pit shall be restored by the project proponent for useful purpose(s).
 28. Appropriate fencing all around the borrowed/excavated pit shall be made to prevent any mishap.
 29. Measures shall be taken to prevent dust emission by covering of borrowed/excavated earth during transportation.
 30. Safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to borrowing/excavation of earth.
 31. Workers/labourers shall be provided with facilities for drinking water and sanitation.
 32. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
 33. A minimum distance of 15 m from any civil structure shall be kept from the periphery of any excavation area.

Directorate of Environment, U.P.

Vineet Khand-1, Gonti Nagar, Lucknow - 226 010

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Minutes of the 848th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 23-10-2024

The meeting of 848th State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 23.10.2024 the Directorate of Environment. The following were present in the meeting:-

- | | |
|-----------------------------|------------------------------|
| 1. Smt. Mamta Sanjeev Dubey | Chairman, SEIAA, U.P |
| 2. Shri Paras Nath | Member, SEIAA, U.P |
| 3. Shri Ajay Kumar Sharma | Member Secretary, SEIAA, U.P |

Agenda-A- Minutes of 881st SEAC-1 Meeting Dated 19/09/2024**1. Expansion of Group Housing Project "Prateek Canary" at Plot No.- SC-02/A7, Sector - 150, Noida, District- Gautam Budha Nagar, Uttar Pradesh by M/s Strongbiz Propbuild Pvt. Ltd., 8872/8231/SIA/UP/INFRA2/465992/2024**

SEIAA noted that as per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- Plantation of saplings shall be carried out in earmarked green belt area as per relevant building bye-laws. Greenbelt area as a part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
- 2- At least one Miyawaki forest/dense forest in consultation with forest department shall be developed inside or in the close vicinity of project site and details uploaded on project website. Details will also be submitted with periodic compliance report.
- 3- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and creating awareness for the need for same for example creation of water harvesting pits and carbon sequestration parks etc. At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets should be constructed in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed. Name of the school adopted for installation of roof top solar plant should be displayed on the website of project proponent and should also be submitted with periodic compliance report.
- 4- The project proponent shall ensure that waste water is properly treated in STP and treated water should be reused for gardening flushing system, washing etc. For reuse

of water, irrigation sprinkler and drip irrigation system shall be installed and maintained for proper functioning. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge and shall be done with necessary permissions from concerned authorities.

- 5- Under any circumstances untreated sewage shall not be discharged to municipal sewer line or any nearby water body.
 - 6- The project proponent shall install organic bio converter.
 - 7- The effluent from STP after tertiary treatment shall be subjected to ozonation to avoid foul smell.
 - 8- Provision for charging of electric vehicles as per the guidelines of GoI/GoUP should be submitted within the next 3 months.
 - 9- The project proponent shall explore the possibility of solar electrification beyond 10% and if it is possible, shall submit the details of solar power plans within the next 3 months.
 - 10- PP should display EC granted to them on their website.
 - 11- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.
 - 12- In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
 - 13- DG sets shall be gas based and Guidelines issued by CAAQMS for NCR region regarding the use of DG sets during construction and operational phase should be followed.
 - 14- **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
2. **"Sand/Morrum Mining Project" at Part of Gata 1141, 1137, 1136, 1123/2, 1125,1127,1131,1132 , Village – Bhurendi, Tehsil & District - Banda, Uttar Pradesh, Area-37.0 Ha., 8972/8264/SIA/UP/MIN/471354/2024.**

SEIAA noted that in SEAC MoM the address of lease in mentioned as Gata No. 1141 Part of (1137, 1136, 1123/2, 1125, 1127, 1131, 1132), which seems to be a typographical error. Instead it should read as Part of Gata 1141, 1137, 1136, 1123/2, 1125,1127,1131,1132 as has been mentioned in LOI issued by district Magistrate and also mentioned in DSR. As per para 8(ii) of EIA notification2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts EC is being granted to the title proposal.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing and 703th SEIAA meeting regarding replenishment study, adding following specific conditions:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with.
2. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam,2023 and submit before the start of work.

3. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
 4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.
 5. Stream will not be diverted to form inactive channel for mining.
 6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 37,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.
 7. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
 8. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 9. The project proponent shall ensure that water bodies do not get polluted due to mining activity.
 10. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 12. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.
 13. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB.
 14. **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
 15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
 16. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
3. **"Sand/Morrum Mining Project" located at Part of Gata no. 5 and Part of Gata no. 9, Village – Bilharka, Tehsil – Naraini & District - Banda Uttar Pradesh, Area- 12.86 ha., 8982/8274/SIA/UP/MIN/471675/2024**

SEIAA noted that in SEAC MoM the address of lease is mentioned as at Gata No.- 05 of part, 09 of part, which seems to be a typographical error and it should instead read as

Part of Gata no. 5 and Part of Gata no. 9 as mentioned in LOI and DSR. As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts EC is being granted to the title proposal.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing and 703th SEIAA meeting regarding replenishment study, adding following specific conditions:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with.
2. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam, 2023 and submit before the start of work.
3. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.
5. Stream will not be diverted to form inactive channel for mining.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 13,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.
7. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
8. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. The project proponent shall ensure that water bodies do not get polluted due to mining activity.
10. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.

12. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.
13. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB.
14. **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
16. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.

4. Sand/Morrum Mine from Riverbed of Baghein River, Village- Bhadawal, (Gata No. 1169, 1858/3, 1133/4, 1161/3 & 1949), Tehsil- Atarra, District- Banda, Uttar Pradesh, Project Proponent- M/s Sachin Enterprises (Prop. - Shri Sidharth Shukla), Leased Area- 22.94 Ha., 9038/SIA/UP/MIN/462709/2024

SEIAA noted that the above proposal has been appraised and recommended for grant of ToR by SEAC. As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Updated DSR has been submitted and approved by SEIAA/SEAC. Hence in light of all these facts ToR is being granted to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- The lease area its address and production per annum should match with that mentioned in DSR and Lol and also be as per replenishment study conducted annually. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 3- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 4- **SEIAA opined that the project proponent shall submit permission of CGWA for using ground water or proposal for alternative source of fresh water.**
- 5- Latest KML file for the area and mining lease area should be provided.
- 6- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 7- In case project proponent intends to temporarily store mined out material or any tools, equipment's or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 8- Road network to be used by the project should be clearly shown on Survey of India topo sheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- 9- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -

- (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- 10- In case of expansion /renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, Gol, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
 - 11- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.
 - 12- PP / consultant in compliance to Hon'ble NGT order dated 06.05.2022 in OA no. 141/2021 (With report dated 31.03.2022) Raj Kumar Vs. State of UP and Others and with OA no. 141/2021 Rajkaran Karn Vs. State of UP and Others, will submit replenishment study conducted by a reputed organization/institute, duly approved by DGM, along with EIA-EMP report clearly mentioning the methodology and mineral availability for seeking EC.
 - 13- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 23,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt in the EIA/EMP and polygon should be attached. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
 - 14- The project proponent shall submit details of nearby water bodies and a plan to ensure that these water bodies do not get polluted due to mining activity.
 - 15- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
 - 16- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.
 - 17- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 - 18- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 - 19- These TORs shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.

5. Educational & Hostel Building located at Plot no. 6B, Knowledge Park-II, Greater Noida, District- Gautam Budh Nagar, State-Uttar Pradesh, M/s Vinayak Education Society., 9069/SIA/UP/INFRA2/481884/2024

SEIAA agreed with the recommendation of SEAC to accept the withdrawal of the above project.

6. Police Line (Residential & Non-Residential) Project at Village- Fatehpur Sharif Nagar and Anandpur, Tehsil- Chandausi , District- Sambhal , State- Uttar Pradesh by M/s Superintendent of Police Line, Sambhal., 9074/SIA/UP/INFRA2/482673/2024

SEIAA noted that as per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- Plantation of saplings shall be carried out in earmarked greenbelt area as a part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
- 2- At least two Miyawaki forest/dense forest in consultation with forest department shall be developed inside or in the close vicinity of project site and details uploaded on project website. Details will also be submitted with periodic compliance report.
- 3- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and creating awareness for the need for same for example creation of water harvesting pits and carbon sequestration parks etc. At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets should be constructed in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed. Name of the school adopted for installation of roof top solar plant should be displayed on the website of project proponent and should also be submitted with periodic compliance report.
- 4- The project proponent shall ensure that waste water is properly treated in STP and treated water should be reused for gardening flushing system, washing etc. For reuse of water, irrigation sprinkler and drip irrigation system shall be installed and maintained for proper functioning. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge and shall be done with necessary permissions from concerned authorities.
- 5- Under any circumstances untreated sewage shall not be discharged to municipal sewer line or any nearby water body.
- 6- The project proponent shall install organic bio converter.
- 7- The effluent from STP after tertiary treatment shall be subjected to ozonation to avoid foul smell.
- 8- Bio Medical Waste generated in the hospital shall be disposed in nearest CBWTF as per the Govt issued guidelines in this regard.
- 9- As part of CER activities the project proponent shall conduct awareness camps and workshops in nearby habitations regarding maintenance of personal as well as

community hygiene. First aid training should be given to school students in the vicinity of hospital. Details of such workshops shall be uploaded on the website of project and also submitted to SEIAA.

- 10- Provision for charging of electric vehicles as per the guidelines of GoI/GoUP should be submitted within the next 3 months.
 - 11- The project proponent shall explore the possibility of solar electrification beyond 10% and if it is possible, shall submit the details of solar power plans within the next 3 months.
 - 12- PP should display EC granted to them on their website.
 - 13- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.
 - 14- **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
7. Ordinary Soil Mining Project at Khasra no.- 54, 57, Village – Sikanderpur, Tehsil- Jansath, District- Muzaffarnagar, State- Uttar Pradesh, Area of 0.5580 Ha., 9098/SIA/UP/MIN/485423/2024.
Project Proponent is advised to proceed as per OM No. F.No. IA3-3/45/2021-IA.III[E-165219], dated 09/08/2024.
 8. Educational & Hostel Building at Plot No.-6 B, Knowledge Park-2, Greater Noida, District- Gautam Buddha Nagar, M/s Vinayak Education Society., 9109/SIA/UP/INFRA2/486699/2024.
SEIAA agreed with the recommendation of SEAC to accept the withdrawal of the above project.
 9. Purena Soil Mining Project at Gata No- 283, 155mi., 157mi., 281mi., 200mi., Village – Purena, Tehsil – Powanya, District– Shahjahanpur, Uttar Pradesh., 9143/SIA/UP/MIN/490088/2024.
SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-
 1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
 2. Validity period of this EC is 6 months from the date of issue as the Lol has been issued for a period of 6 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.

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3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work.
 4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
 5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.
 6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 4,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.
 7. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
 8. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 9. The project proponent shall ensure that water bodies do not get polluted due to mining activity.
 10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 12. **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
 13. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
10. **"Sand/Morrum Mining Project" located at Gata No. 21, Khand 03, Village – Charka Khadar, Tehsil – Baberu & District - Banda, Uttar Pradesh, Area-11.0 Ha., 9158/8271/SIA/UP/MIN/482763/2024.**

SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.

11. Group Housing Project at Plot No. P-3 & P-4/ TS-2A, Sector-22D, YEIDA, District- Gautam Budh Nagar U.P. by M/s Starcity Infradevelopers Private Limited., 9212/9125/SIA/UP/INFRA2/494396/2024

SEIAA noted that as per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- The project proponent shall submit agreement/letter from authorized water supplier during construction phase within a month.
- 2- Plantation of saplings shall be carried out in earmarked greenbelt area as a part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
- 3- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and creating awareness for the need for same for example creation of water harvesting pits and carbon sequestration parks etc. At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets should be constructed in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed. Name of the school adopted for installation of roof top solar plant should be displayed on the website of project proponent and should also be submitted with periodic compliance report.
- 4- The project proponent shall ensure that waste water is properly treated in STP and treated water should be reused for gardening flushing system, washing etc. For reuse of water, irrigation sprinkler and drip irrigation system shall be installed and maintained for proper functioning. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge and shall be done with necessary permissions from concerned authorities.
- 5- Under any circumstances untreated sewage shall not be discharged to municipal sewer line or any nearby water body.
- 6- The project proponent shall install organic bio converter.
- 7- The effluent from STP after tertiary treatment shall be subjected to ozonation to avoid foul smell.
- 8- Provision for charging of electric vehicles as per the guidelines of GoI/GoUP should be submitted within the next 3 months.
- 9- The project proponent shall explore the possibility of solar electrification beyond 10% and if it is possible, shall submit the details of solar power plans within the next 3 months.
- 10- PP should display EC granted to them on their website.
- 11- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.
- 12- In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI

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- and others) anti-smog guns shall be installed to reduce dust during excavation.
- 13- DG sets shall be gas based and Guidelines issued by CAAQMS for NCR region regarding the use of DG sets during construction and operational phase should be followed.
- 14- **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**

Agenda-B- Minutes of 882nd SEAC-1 Meeting Dated 20/09/2024

1. Expansion of existing Sugar unit from 6000 TCD to 10,000 TCD along with expansion of existing co gen power capacity from 10.0 MW to 18.0 MW within existing industry premises at village-Chandanpur Khadar, Tehsil: Hasanpur District- Amroha, Uttar Pradesh by M/s Triveni Engineering & Industries Ltd. (Unit: Chandanpur, Division: Sugar), 9213/8213/SIA/UP/IND2/490023/2024.

SEIAA agreed with the recommendation of SEAC to grant EC to the above project adding the following conditions:-

- 1- The project proponent shall submit plans for ferti-irrigation.
- 2- The project proponent shall Obtain NoC from CGWA or concerned local authority for ground water usage.
- 3- The project proponent shall follow MoEFCC notification 35 (E) dated 14 January 2016 in letter and spirit.
- 4- The project proponent shall handle boiler ash properly.
- 5- Dedicated space for storage of boiler ash with proper fencing should be ensured.
- 6- The project proponent shall get chemical analyses of boiler ash done and submit the results to SEIAA.

2. Expansion of Existing Sugar unit from 7000 TCD to 10,000 TCD and Expansion in Co- gen power capacity from 13.5 MW to 16.5 MW within existing industry premises at village-Sabitgarh, Tehsil: Khurja, District: Bulandshahr, Uttar Pradesh by M/s Triveni Engineering Industries Limited, (Unit: Sabitgarh, Division: Sugar), 9216/8754/SIA/UP/IND2/494688/2024

SEIAA agreed with the recommendation of SEAC to grant EC to the above project adding the following conditions:-

- 1- The project proponent shall submit plans for ferti-irrigation.
- 2- The project proponent shall Obtain NoC from CGWA or concerned local authority for ground water usage.
- 3- The project proponent shall follow MoEFCC notification 35 (E) dated 14 January 2016 in letter and spirit.
- 4- The project proponent shall handle boiler ash properly.
- 5- Dedicated space for storage of boiler ash with proper fencing should be ensured.
- 6- The project proponent shall get chemical analyses of boiler ash done and submit the results to SEIAA.

3. Hotel Building at Khasra No.- 606 1&2, 603, 604, 605, 617 and part of Khasra No. 615, 616, 618, 621 & 622 Mauza-Basai, Mustakil near Shilpgram, Eastern Gate, Taj Mahal Road, District Agra, Uttar Pradesh., 9114/SIA/UP/INFRA2/494474/2024

SEIAA noted the comments of SEAC requesting to process the surrender of E.C. issued under proposal no. IA/UP/NCP/65112/2017, File No. 21-210/2017-IA-III, dated 14th August 2017, issued by the MoEF&CC in light of O.M. dated 29th March, 2022 which deals

with procedure to be followed by the project proponent while surrendering the prior Environment Clearance accorded by MoEF&CC /SEIAA for developmental projects. SEIAA noted that project proponent has submitted that since the issuance of the previous EC, the project proponent has not commenced construction activities due to various internal and external factors. Additionally, over the years, there have been changes in the scope of the building and site layout. SEIAA opined that factual report from SPCB shall be sought in this regard.

4. Expansion of Existing Sugar unit from 4500 TCD to 10000 TCD along with Co gen power plant expansion from 6.0 MW to 21 MW within existing premises at Village- Bhandoria, P.O.- Aurangabad, District- Bulandshahr (U.P.) by M/s Anamika Sugar Mills Pvt. Ltd. (A Unit of Shree Renuka Sugars Limited), 9218/8721/SIA/UP/IND2/494796/2024

SEIAA agreed with the recommendation of SEAC to grant EC to the above project adding the following conditions:-

- 1- The project proponent shall submit plans for ferti-irrigation.
- 2- The project proponent shall Obtain NoC from CGWA or concerned local authority for ground water usage.
- 3- The project proponent shall follow MoEFCC notification 35 (E) dated 14 January 2016 in letter and spirit.
- 4- The project proponent shall handle boiler ash properly.
- 5- Dedicated space for storage of boiler ash with proper fencing should be ensured.

5. Group Housing Project "Sampada Livia" at Plot No.- GH-06B, Sector – CHI-V, Greater Noida, U.P. by SLB Welfare Association., 9222/SIA/UP/INFRA2/491255/2024

SEIAA noted that as per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- Plantation of saplings shall be carried out in earmarked greenbelt area as a part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
- 2- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and creating awareness for the need for same for example creation of water harvesting pits and carbon sequestration parks etc. At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets should be constructed in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed. Name of the school adopted for installation of roof top solar plant should be displayed on the website of project proponent and should also be submitted with periodic compliance report.
- 3- The project proponent shall ensure that waste water is properly treated in STP and treated water should be reused for gardening flushing system, washing etc. For reuse of water, irrigation sprinkler and drip irrigation system shall be installed and

maintained for proper functioning. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge and shall be done with necessary permissions from concerned authorities.

- 4- Under any circumstances untreated sewage shall not be discharged to municipal sewer line or any nearby water body.
- 5- The project proponent shall install organic bio converter.
- 6- The effluent from STP after tertiary treatment shall be subjected to ozonation to avoid foul smell.
- 7- Provision for charging of electric vehicles as per the guidelines of GoI/GoUP should be submitted within the next 3 months.
- 8- The project proponent shall explore the possibility of solar electrification beyond 10% and if it is possible, shall submit the details of solar power plans within the next 3 months.
- 9- PP should display EC granted to them on their website.
- 10- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.
- 11- In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
- 12- DG sets shall be gas based and Guidelines issued by CAAQMS for NCR region regarding the use of DG sets during construction and operational phase should be followed.
- 13- **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**

6. Ordinary Earth Mining Project at Gata(s) No. 304, 306, 334, 247, 229, Village – Rasulpur, Tehsil- Etmadpur, District- Agra, Uttar Pradesh. Sanctioned Lease Area – 2.4380 ha., 9244/SIA/UP/MIN/495781/2024.

SEIAA noted the comments of SEAC that the matter will be discussed only after submission of reply on prescribed portal.

7. Expansion of Group Housing Complex Project at Sector-117, Noida, District- G.B. Nagar, U.P by M/s Unitech Limited., 9245/8889/SIA/UP/INFRA2/495699/2024

SEIAA noted that as per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- Plantation of saplings shall be carried out in earmarked greenbelt area as a part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LIFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
- 2- At least two Miyawaki forest/dense forest in consultation with forest department shall be developed inside or in the close vicinity of project site and details uploaded on project website. Details will also be submitted with periodic compliance report.
- 3- The project proponent shall submit within the next 3 months the details on

quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and creating awareness for the need for same for example creation of water harvesting pits and carbon sequestration parks etc. At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets should be constructed in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed. Name of the school adopted for installation of roof top solar plant should be displayed on the website of project proponent and should also be submitted with periodic compliance report.

- 4- The project proponent shall ensure that waste water is properly treated in STP and treated water should be reused for gardening flushing system, washing etc. For reuse of water, irrigation sprinkler and drip irrigation system shall be installed and maintained for proper functioning. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge and shall be done with necessary permissions from concerned authorities.
 - 5- Under any circumstances untreated sewage shall not be discharged to municipal sewer line or any nearby water body.
 - 6- The project proponent shall install organic bio converter.
 - 7- The effluent from STP after tertiary treatment shall be subjected to ozonation to avoid foul smell.
 - 8- Provision for charging of electric vehicles as per the guidelines of GoI/GoUP should be submitted within the next 3 months.
 - 9- The project proponent shall explore the possibility of solar electrification beyond 10% and if it is possible, shall submit the details of solar power plans within the next 3 months.
 - 10- PP should display EC granted to them on their website.
 - 11- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.
 - 12- In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
 - 13- DG sets shall be gas based and Guidelines issued by CAAQMS for NCR region regarding the use of DG sets during construction and operational phase should be followed.
 - 14- **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
8. **Expansion of Existing Rolling Mill (Steel Rolled Bars with Structural Mill) from 1,26,200 MT/Annum to 3,91,200 MT/Annum through Reheating Furnace and direct hot charging of Steel Billets along with proposed manufacturing of Steel Billet with capacity of 4,22,400 MT/Annum through (2) two Induction Furnaces located at Magarwara, District – Unnao, Uttar Pradesh by M/s RHL Profiles Limited., 9247/8062/SIA/UP/IND1/495979/2024.**

SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.

9. Group Housing Project "The Monarque" at Plot No. GH – 02, Greenbay Golf Village, TS – 06, Sector 22D, Yamuna Expressway, Gautam Buddh Nagar, Uttar Pradesh, M/s Green Bay Infrastructure Pvt. Ltd., 9246/SIA/UP/INFRA2/495346/2024

SEIAA noted that as per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- The project proponent shall submit agreement/letter from authorized water supplier during construction phase within a month.
- 2- Plantation of saplings shall be carried out in earmarked greenbelt area as a part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LIFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
- 3- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and creating awareness for the need for same for example creation of water harvesting pits and carbon sequestration parks etc. At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets should be constructed in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed. Name of the school adopted for installation of roof top solar plant should be displayed on the website of project proponent and should also be submitted with periodic compliance report.
- 4- The project proponent shall ensure that waste water is properly treated in STP and treated water should be reused for gardening flushing system, washing etc. For reuse of water, irrigation sprinkler and drip irrigation system shall be installed and maintained for proper functioning. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge and shall be done with necessary permissions from concerned authorities.
- 5- Under any circumstances untreated sewage shall not be discharged to municipal sewer line or any nearby water body.
- 6- The project proponent shall install organic bio converter.
- 7- The effluent from STP after tertiary treatment shall be subjected to ozonation to avoid foul smell.
- 8- Provision for charging of electric vehicles as per the guidelines of GoI/GoUP should be submitted within the next 3 months.
- 9- The project proponent shall explore the possibility of solar electrification beyond 10% and if it is possible, shall submit the details of solar power plans within the next 3 months.
- 10- PP should display EC granted to them on their website.
- 11- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.
- 12- In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI

and others) anti-smog guns shall be installed to reduce dust during excavation.

13- DG sets shall be gas based and Guidelines issued by CAAQMS for NCR region regarding the use of DG sets during construction and operational phase should be followed.

14- **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**

10. "Sand/Morrum Mining" on the riverbed of Betwa River at Gata No.-317 Mi, Khand No.-03, Village- Kurauna, Tehsil- Orai, District- Jalaun, Uttar Pradesh, Area- 20.242 ha., 9248/SIA/UP/MIN/496031/2024

SEIAA noted that the above proposal has been appraised and recommended for grant of ToR by SEAC. As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Updated DSR has been submitted and approved by SEIAA/SEAC. Hence in light of all these facts ToR is being granted to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- The project proponent shall submit latest drone videography along with EIA and clarify the green line shown in KML.
- 2- Workable/ non-workable area along with geo-coordinates should be verified by district authority.
- 3- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 4- The lease area its address and production per annum should match with that mentioned in DSR and Lol and also be as per replenishment study conducted annually. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 5- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 6- **SEIAA opined that the project proponent shall submit permission of CGWA for use of ground water or proposal for alternative and legal source of fresh water.**
- 7- Latest KML file for the area and mining lease area should be provided.
- 8- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 9- In case project proponent intends to temporarily store mined out material or any tools, equipment's or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 10- Road network to be used by the project should be clearly shown on Survey of India topo sheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- 11- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.

- (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- 12- In case of expansion/renewal of earlier EC, following information should be submitted
- Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, Gol, Lucknow.
 - Copy of CTE and CTO issued by SPCB.
 - Status of submission of six-monthly compliance report to EC granted earlier
 - Court cases, if any.
- 13- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.
- 1- PP/consultant in compliance to Hon'ble NGT order dated 06.05.2022 in OA no. 141/2021 (With report dated 31.03.2022) Raj Kumar Vs. State of UP and Others and with OA no. 141/2021 Rajkaran Karn Vs. State of UP and Others, will submit replenishment study conducted by a reputed institute/agency, duly approved by DGM, along with EIA-EMP report clearly mentioning methodology and mineral availability for seeking EC.
- 14- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 21,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt in the EIA/EMP and polygon should be attached. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
- 15- The project proponent shall submit details of nearby water bodies and plan to ensure that these water bodies do not get polluted due to mining activity.
- 16- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
- 17- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.
- 18- These TORs shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.

11. "Sand/Morrum Mining" on the riverbed of Betwa, River at Gata No.-1396 G, Khand No. 04, Village- Bhedi Khurd, Tehsil- Kalpi, District- Jalaun, Uttar Pradesh, Area- 20.242 ha., 9249/SIA/UP/MIN/496229/2024

SEIAA noted that the above proposal has been appraised and recommended for grant of ToR by SEAC. As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Updated DSR has been submitted and approved by SEIAA/SEAC. Hence in light of all these facts ToR is being granted to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- Workable/ non-workable area along with geo-coordinates should be verified by district authority.
- 2- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 3- The lease area its address and production per annum should match with that mentioned in DSR and Lol and also be as per replenishment study conducted annually. In case there is any difference clarification/amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 4- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 5- **SEIAA opined that the project proponent shall submit permission of CGWA for use of ground water or proposal for alternative and legal source of fresh water.**
- 6- Latest KML file for the area and mining lease area should be provided.
- 7- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 8- In case project proponent intends to temporarily store mined out material or any tools, equipment's or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 9- Road network to be used by the project should be clearly shown on Survey of India topo sheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- 10- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- 11- In case of expansion/renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, Gol, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
- 12- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.
- 2- PP/consultant in compliance to Hon'ble NGT order dated 06.05.2022 in OA no. 141/2021 (With report dated 31.03.2022) Raj Kumar Vs. State of UP and Others and with OA no. 141/2021 Rajkaran Karn Vs. State of UP and Others, will submit replenishment study conducted by a reputed institute/agency, duly approved by DGM, along with EIA-EMP report clearly mentioning methodology and mineral seeking EC.
- 13- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 21,000

plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt in the EIA/EMP and polygon should be attached. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.

- 14- The project proponent shall submit details of nearby water bodies and plan to ensure that these water bodies do not get polluted due to mining activity.
- 15- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
- 16- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.
- 17- These TORs shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.

12. Commercial Building (Kisan Agri Mall) at Plot No. CP- 4, 5, 6, & 7 at Vikalp Khand, Gomti Nagar, Lucknow, Uttar Pradesh., 8785/SIA/UP/INFRA2/462810/2024.

SEIAA noted the comments of SEAC.

13. Discussion on letter dated 10/09/2024 of Shri Gaurav Sharma, Bulandshagar, U.P. regarding Illegal Mining being carried out by Agricultural land mining permit holders without valid Environmental Clearance in District Sambhal.

SEIAA noted the comments of SEAC.

Agenda-C- Minutes of 883rd SEAC-1 Meeting Dated 30/09/2024

1. "Ordinary Soil Excavation Project" at Gata No.- 566/1, Village- Umrain ZA (A.N.Pa.), Tehsil- Etawah, District- Etawah, Uttar Pradesh. (Lease Area: 0.4050 Ha.), 8956/SIA/UP/MIN/470737/2024.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. Validity period of this EC is 3 months from the date of issue as the Lol has been issued for a period of 3 months or co-terminus with the validity of current mine plan or

current lease period whichever is earlier. After this period the EC will become null and void.

3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
 4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
 5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.
 6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.
 7. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
 8. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 9. The project proponent shall ensure that water bodies do not get polluted due to mining activity.
 10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 12. **Project Proponent shall submit the Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
 13. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
2. Group Housing at Plot No GH - 02A/1, Sector 1, Greater Noida, Uttar Pradesh, 4381/SIA/UP/INFRA2/471598/2024.

SEIAA noted that in MoM of SEAC it is mentioned that certified compliance report from the earlier environmental clearance was issued by IRO, MoEF&CC, Lucknow vide letter no. VII-Env.-SCL-UP/3547/194, dated 25/07/2027 which seems to be a typographical error it should be 25/07/2024. SEIAA noted that according to KML

construction has started and CCR has not been uploaded on Parivesh portal neither submitted in hard copy. Hence SEIAA opined that project proponent shall upload CCR on Parivesh portal.

3. "Ordinary Soil Excavation Mining Project" at Gata No.-716, 717, 718, 719, 720, 721, 725, 726, 727, 728, 730, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744 Mining Lease Area 3.0310 ha, Village- Umrain ,Tehsil & District - Etawah, Uttar Pradesh. PP-Asheesh Dubey, 8995/SIA/UP/MIN/472450/2024

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. Validity period of this EC is 3 months from the date of issue as the Lol has been issued for a period of 3 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 4,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.
7. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LIFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.

8. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 9. The project proponent shall ensure that water bodies do not get polluted due to mining activity.
 10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 12. **Project Proponent shall submit the Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
 13. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
4. **"Ordinary Soil Excavation Mining Project" at Gata No. 337, Village- Shahpur Dasar, Tehsil & District - Sambhal, Uttar Pradesh, Area- 0.838 ha, 9126/SIA/UP/MIN/488770/2024**
- SEIAA noted that the Project proponent has given the self-declaration affidavit for the left (Gata no. 350) before uploading on Parivesh Portal. SEIAA opined that the project proponent shall submit changes verified by district administration.
5. **"Ordinary Earth Mining" Project at Gata No.- 60, Village-Wahidpur, Tehsil- Kannauj, District- Kannauj, U.P. (Area - 0.6940 ha), Shri Dhruv Kumar., 9200/SIA/UP/MIN/493798/2024**
- SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-
1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
 2. Validity period of this EC is 3 months from the date of issue as the Lol has been issued for a period of 3 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
 3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State

Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam,2023 and submit before the start of work.

4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
 5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.
 6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.
 7. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
 8. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 9. The project proponent shall ensure that water bodies do not get polluted due to mining activity.
 10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 12. **Project Proponent shall submit the Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
 13. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
6. **Naithala Khadar Sand Mining Project From Bed of River Yamuna at Gata No.- 1/2 Village- Naithala Khadar, Tehsil Baghpat, District Baghpat, State-Uttar Pradesh Area – 12.45 ha, 9255/SIA/UP/MIN/496635/2024.**

SEIAA noted that the above proposal has been appraised and recommended for grant of ToR by SEAC. As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Updated DSR has been submitted and approved by SEIAA/SEAC. Hence in light of all these facts ToR is being granted to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.

- 2- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 3- **SEIAA opined that the project proponent shall submit permission of CGWA for use of ground water or proposal for alternative legal source of fresh water.**
- 4- Latest KML file for the area and mining lease area should be provided.
- 5- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 6- In case project proponent intends to temporarily store mined out material or any tools, equipment's or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 7- Road network to be used by the project should be clearly shown on Survey of India topo sheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- 8- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- 9- In case of expansion /renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, Gol, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
- 10- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.
- 11- PP / consultant in compliance to Hon'ble NGT order dated 06.05.2022 in OA no. 141/2021 (With report dated 31.03.2022) Raj Kumar Vs. State of UP and Others and with OA no. 141/2021 Rajkaran Karn Vs. State of UP and Others, will submit replenishment study conducted by a reputed institute/agency, duly approved by DGM, along with EIA-EMP report clearly mentioning methodology and mineral seeking EC.
- 12- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 13,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt in the EIA/EMP and polygon should be attached. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
- 13- The project proponent shall submit details of nearby water bodies and plan to ensure that these water bodies do not get polluted due to mining activity.
- 14- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH.

Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.

- 15- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.
- 16- These TORs shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.

7. **"Ordinary Earth Mining" Project at Gata No.- 424, 433, Village: -Sausarapur, Tehsil-Kannauj, District-Kannauj, U.P. (Area – 1.0680 ha) Prop. Shri Shyam Singh, 9258/SIA/UP/MIN/496276/2024**

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. Validity period of this EC is 3 months from the date of issue as the Lol has been issued for a period of 3 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam,2023 and submit before the start of work.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.
7. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall

be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.

8. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 9. The project proponent shall ensure that water bodies do not get polluted due to mining activity.
 10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 12. **Project Proponent shall submit the Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
 13. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
8. **"Ordinary Soil Excavation Mining" Project at Gata No.- 550 मि०, 580 मि०, 580 मि०, Village- Jagdishpur Jhalotar Aigain, Tehsil Hasanganj, District- Unnao, Uttar Pradesh. (Area- 0.7875 Ha), 9263/SIA/UP/MIN/497080/2024.**

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. Validity period of this EC is 3 months from the date of issue as the Lol has been issued for a period of 3 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.

5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.
 6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants /ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.
 7. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
 8. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 9. The project proponent shall ensure that water bodies do not get polluted due to mining activity.
 10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 12. **Project Proponent shall submit the Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
 13. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
9. **Sand/Morrum Mining having along River Bagen at Gata No-1749kh, 1766, 2421 at Village- Tera(B) Tehsil-Atarra, District- Banda, U. P. of M/s Chandra Shekhar Dwivedi, Lease Area-9.340 ha., 9264/8538/SIA/UP/MIN/486310/2024.**
SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.
10. **"Sand/Morrum Mining Project" at Gata No. – 1064 (Khand No. 04) located in village – Kahta Hamirpur, Tehsil – Kalpi & District - Jalaun, Uttar Pradesh. (Total area 12.12 Ha.), 8443/7750/SIA/UP/MIN/451320/2023.**
SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-

1. Project Proponent and District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study, a report verified by DM and DGM shall be submitted to SEIAA and suitable amendment if needed, shall be done in EC. If after replenishment study, mineable quantity assessed is more than the quantity mentioned in EC then mining shall be restricted to the one mentioned in EC and if mineable quantity assessed is less than the quantity mentioned in EC then mining will be restricted to quantity assessed in replenishment study till EC is amended. Under no circumstances mining shall be more than the quantity mentioned in EC or assessed as per replenishment study.
2. Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam, 2023 and submit before the start of work.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.
6. Stream will not be diverted to form inactive channel for mining.
7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 13,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.
8. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
9. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
10. The project proponent shall ensure that water bodies do not get polluted due to mining activity.
11. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
13. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.

14. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB.
15. **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
16. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC
17. Next year the project proponent shall submit online replenishment study report along with 06 monthly compliance report.
18. The project proponent shall contribute 10% of CER to Forest Department, UP towards ex-situ conservation of aquatic species like crocodile, Ghardiyal etc.

Agenda-D

1. **Complaint regarding Gulshan Commercial Complex at Plot no.- C3-D, Sector- 129, Jaypee Wish Town, Noida, Gautam Buddha Nagar, Shri Gyan Singh, M/s Gulshan Homes and Infrastructure Pvt. Ltd., 9164/SIA/UP/INFR A2/491936/2024.**
SEIAA gone through the complaint of Shri John Pal Singh received vide email dated 22.10.2024 regarding the above project and opined to refer the complaint to UPPCB for factual report.
2. **"Ordinary Earth Mining Project" Proposed at Gata No.- 588, 651, 746 Village: Lacchan Nagar, Tehsil: Laharpur, District- Sitapur, Uttar Pradesh, Mohd. Saleem Khan, S/o Mohd. Ameen Khan, Area 1.519 Ha., 9211/SIA/UP/MIN/494483/2024.**
SEIAA noted that EC has been granted to the above project and in the process of issuing EC a complaint letter of Shri Aman Maurya dated 23.10.2024 regarding the above project has been received. SEIAA opined to refer the complaint to DM, Sitapur for factual report.
3. **Complaint regarding "Ordinary Soil Excavation Mining" Project at Gata No.- 550 मि0, 580 मि0, 580 मि0, Village-Jagdishpur Jhalotar Ajpgain, Tehsil Hasanganj, District- Unnao, Uttar Pradesh. (Area-0.7875 Ha),, 9263/SIA/UP/MIN/497080/2024.**
SEIAA noted that a complaint of Shri Rahul, Unnao (Satya Rajpoot) dated 23.09.2024 has been received vide E-mail. SEIAA opined to send the complaint letter to DM, Unnao for comments.

Nodal Officer

SEIAA, UP

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by SEIAA during the meeting.

(Smt. Mamta Sanjeev Dubey)
Chairman
SEIAA

(Ajay Kumar Sharma)
Member-Secretary
SEIAA

(Paras Nath)
Member
SEIAA

1202

File No.: 8972-8264

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
UTTAR PRADESH)



सत्यमेव जयते



Dated 07/11/2024



To,

SHRI DEVENDRA BHATI
Indira Nagar, Mahavir nagar, Bharthana, Etawah, U.P., JOBHPUR, RAJASTHAN, 206242
ridhisidhijhansi@gmail.com

Subject:

Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding Sand/Morrum Mining Project located at Gata No. 1141 Part of (1137, 1136, 1123/2, 1125, 1127, 1131, 1132), Village - Bhurendi, Tehsil & District - Banda, Uttar Pradesh, (Leased Area-37.0 Ha.).

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/MIN/471354/2024 dated 02/05/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below:

(i) EC Identification No.	EC24B0107/UP5683150N
(ii) File No.	8972-8264
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals SAND/MORRUM MINING AT PART OF GATA 1141, 1137, 1136, 1123/2, 1125, 1127, 1131, 1132 ON RIVER BED OF KEN RIVER IN VILLAGE - BHURENDI, TEHSIL- BANDA, DISTRICT- BANDA (U.P.) LEASE AREA: 37 HECTARES
(vii) Name of Project	BANDA, UTTAR PRADESH
(ix) Location of Project (District, State)	BANDA, UTTAR PRADESH
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 19-09-2024. The minutes of the

meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 19-09-2024 based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as given in Annexure (1).

7. The SEIAA in its meeting held on 23-10-2024 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to Shri DEVENDRA BHATI under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1)

8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals/clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. General Instructions:

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six-monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

f) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

h) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

12. This issues with the approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Environmental Attributes

S. No	EC Conditions
1.1	<ol style="list-style-type: none"> 1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void. 2. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. 3. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity. 4. No mining activity should be carried out in-stream channel as per SSMMG, 2016. 5. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage. 6. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA. 7. Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition. 8. The project proponent shall install solar lights in their project area to minimise the consumption of electricity. 9. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report. 10. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field 11. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent. 12. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation. 13. The project proponent should explore the possibilities of rainwater harvesting in the premises of project area 14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road. 15. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement. 16. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time. 17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted. 18. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River. 19. Environment management in according to environmental status and impact of the project.

S. No	EC Conditions
	<p>20. During the school opening and closing time transportation of minerals will be restricted.</p> <p>21. Pakkamotorable haul road to be maintained by the project proponent.</p> <p>22. A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.</p> <p>23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.</p> <p>24. Provision for two toilets and hand pumps should be made at mining site.</p> <p>25. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.</p> <p>26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.</p> <p>27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.</p> <p>28. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.</p> <p>29. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.</p> <p>30. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.</p>
1.2	<p>1. Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with.</p> <p>2. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.</p> <p>3. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.</p> <p>4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.</p> <p>5. Stream will not be diverted to form inactive channel for mining.</p> <p>6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 37,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.</p> <p>7. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (https://merilife.nic.in) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.</p> <p>8. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.</p>

S. No	EC Conditions
	<p>9. The project proponent shall ensure that water bodies do not get polluted due to mining activity.</p> <p>10. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.</p> <p>11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.</p> <p>12. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.</p> <p>13. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB.</p> <p>14. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.</p> <p>15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.</p> <p>16. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.</p>

Standard EC Conditions for (Mining of minerals)

I. Statutory Compliance

S. No	EC Conditions
1.1	The Environmental clearance shall be subject to orders of Hon'ble Supreme Court of India, Hon'ble High Courts, NGT and any other Court of Law, from time to time, and as applicable to the project
1.2	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.3	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.4	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).
1.5	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
1.6	The project proponent shall obtain the necessary permission from the Central Ground Water Authority
1.7	Solid/hazardous waste generated in the mines needs to addressed in accordance to the Solid Waste

S. No	EC Conditions
	Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.
1.8	Permission of power supply to be taken from the concerned authority for meeting power demand of the project site.
1.9	The maximum production or peak production at any given time shall not exceed the limit as prescribed in the EC.
1.10	Validity of EC is as per life of the mine mentioned in EC letter or 30 years as per EIA Notification, 2006 and its amendments therein

2. Air Quality Monitoring And Mitigation Measure

S. No	EC Conditions
2.1	Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO ₂ and NO _x . Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board. Online ambient air quality monitoring station/stations may also be installed in addition to the regular air monitoring stations as per the requirement and/or in consultation with the SPCB
2.2	The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 142 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.
2.3	Transportation of coal, to the extent if permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water sprinkling/rain gun/ Fog cannon /mist sprinkling etc., shall be carried out in critical areas prone to air pollution with higher level of particulate matter all through the coal transport roads, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.
2.4	Major approach roads shall be black topped and properly maintained.
2.5	PP to install solar lights along the road used for transportation of coal to avoid the accidents at night and also seek its maintenance.
2.6	The transportation of coal shall be carried out as per the provisions and route proposed in the approved mining plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed that the impact of sound, dust and accidents could be appropriately mitigated.
2.7	Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.

S. No	EC Conditions
2.8	Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.
2.9	Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.
2.10	Adequate number of Fog canon (mist sprayer) shall be installed to reduce the impact of air pollution at dust generating sources with time bound action plan.
2.11	PP should install Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction.
2.12	Post environmental closure third party monitoring by reputed institution in air quality, water, land & soil etc shall be carried out and analysed with EMP measures at regular interval. A suitable recommendation in this regard, shall be furnished to IRU, MoEF&CC for compliance. The data used for analysis shall be obtained from continuous AQMS, site specific water regime. Also third party shall analyse the implementation of river diversion, meeting to the requirement of project report.

3. Water Quality Monitoring And Mitigation Measures

S. No	EC Conditions
3.1	The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board.
3.2	The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-IA.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.
3.3	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.
3.4	Monitoring of water quality upstream and downstream of river including ponds, lakes, tanks shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.
3.5	Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.
3.6	The project proponent shall not alter major water channels around the site. Appropriate

S. No	EC Conditions
	embankment shall be provided along the side of the river/nallah flowing near or adjacent to the mine. The embankment constructed along the river/nallah boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side, stabilized with plantation so as to withstand the peak water pressure preventing any chance of mine inundation.
3.7	Garland drains (of suitable size, gradient and length) around the critical areas i.e. mine shaft and low lying areas, shall be designed keeping at least 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine sites. The sump capacity shall also provide adequate retention period to allow proper settling of silt material of the surface runoff
3.8	The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly
3.9	Industrial waste water from coal handling plant and mine water shall be properly collected and treated so as to conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made thereunder, and as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluent. Sewage treatment plant of adequate capacity shall be installed for treatment of domestic waste water.
3.10	Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.
3.11	The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations shall be prepared, considering the presence of any river/rivulet/pond/lake etc., with impact of mining activities on it, and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the provisions of the approved Mining Plan/ EIA-EMP submitted to this Ministry and the same should be done with due approval of the concerned State/Gol Authority. The construction of embankment to prevent any danger against innush of surface water into the mine should be as per the approved mining plan and as per the permission of DGMS.
3.12	The project proponent shall take all precautionary measures to ensure reverian/ riparian ecosystem in and around the coal mine upto a distance of 5 km. A reverian /riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.
3.13	Domestic water shall be providing to the residents/villages which are coming under the zone of influence of the project due to ground water extraction by installing a RO plant with proper supply line and Taps within 2 years
3.14	No obsolete technologies for sewage treatment shall be implemented. Construction of Sewage Treatment Plant with latest technology should be completed within 2 years and treated water shall be reused for plantation. CTE and CTO of STP shall be obtained as per the norms.

4. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
4.1	Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.
4.2	The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

5. Mining Plan

S. No	EC Conditions
5.1	5- Star Rating is mandatory to obtaine certification as per guidelines of Ministry of Coal
5.2	Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.
5.3	No change in mining method i.e. UG to OC, calendar programme and scope of work shall be made without obtaining prior approval of the Ministry of Environment, Forests and Climate Change (MOEFCC).
5.4	Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).
5.5	Underground work place environmental conditions shall be rendered ergonomic and air breathable with adequate illumination in conformance with DGMS standards.
5.6	No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980 and also adhering to The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read with provisions of Indian Forest Act, 1927.
5.7	Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.
5.8	Tranportation by Railway Siding shall be developed to avoid transportation by Road

6. Land Recalamation

S. No	EC Conditions
6.1	Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO).

S. No	EC Conditions
6.2	Post-mining land be rendered usable for agricultural/forestry purposes and shall be handed over to the respective State Government, as specified in the Guidelines for Preparation of Mine Closure Plan, issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.
6.3	Regular monitoring of subsidence movement on the surface over and around the working areas and its impact on natural drainage pattern, water bodies, vegetation, structure, roads and surroundings shall be continued till movement ceases completely. In case of observation of any high rate of subsidence beyond the limit prescribed, appropriate effective mitigation measures shall be taken to avoid loss of life and materials. Cracks should be effectively plugged in with ballast and clay soil/suitable material.
6.4	Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.
6.5	A separate team for subsidence monitoring and surface mitigation measures shall be constituted and continuous monitoring & implementation of mitigation measures be carried out.
6.6	Thorough inspection of the mine lease area for any cracks developed at the surface due to mining activities below ground shall be carried out to prevent inrush of water in the mine.
6.7	Native tree species shall be selected and planted over areas affected by subsidence.
6.8	The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.

7. Public Hearing And Human Health Issues

S. No	EC Conditions
7.1	Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored.
7.2	The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time.
7.3	Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.

S. No	EC Conditions
7.4	Skill training as per safety norms specified by DGMS shall be provided to all workmen including the outsourcing employees to ensure high safety standards in mines.
7.5	Effective arrangement shall be made to provide and maintain at suitable points conveniently situated, a sufficient supply of drinking water for all the persons employed.
7.6	Implementation of the time bound action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the time bound action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable.
7.7	The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-1A.11 (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.
7.8	PP to conduct need based assessment survey of the area to for in order to decide the activities to be carried under the CSR and to provide detail of the activity carried out with adequate budgetary provision and time bound action plan.
7.9	PP should conduct epidemiology study to (analysis of the distribution, patterns and determinants of health and disease conditions in defined populations).
7.10	Permanent Health care facilities of Hospital should be established within 5 km of project boundary for the local people.
7.11	PP must ensure an emergency action plan during pandemic in order to provide assistance to the nearby villages located within the 10 km radius buffer zone (If required)
7.12	PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone with time bound action plan
7.13	PP to take measure for installation of Renewable Energy sources in nearby area falling within 10 km radius

8. Corporate Environment Responsibility

S. No	EC Conditions
8.1	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.
8.2	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the

S. No	EC Conditions
	organization.
8.3	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
8.4	Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
8.5	PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground). A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis. Any non- compliance or infringement should be reported to the concerned authority

9. Miscellaneous

S. No	EC Conditions
9.1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
9.2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
9.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
9.4	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
9.5	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
9.6	The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.
9.7	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.

S. No	EC Conditions
9.8	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
9.9	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
9.10	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
9.11	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
9.12	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
9.13	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
9.14	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
9.15	The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit.
9.16	Compensation of the land acquired for the project shall be settled as per the R&R Policy. Adequate facility of drinking water, plantation and other social amenities should be provided to established R&R villages.
9.17	Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records.
9.18	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours

Annexure- 2

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow (U.P). to SEAC on 19-09-2024.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for "Sand/Morrum Mining Project" located at Gata No. 1141 Part of (1137, 1136, 1123/2, 1125, 1127, 1131, 1132), Village – Bhurendi, Tehsil & District - Banda, Uttar Pradesh, (Leased Area-37.0 Ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 315/Parya/SEIAA/8264/2023 dated: 23/11/2023.
3. The Public Hearing was organized on 05/04/2024. Final EIA report submitted by the project proponent on 02/05/2024.
4. Salient features of the project as submitted by the project proponent:

On-line proposal No.	SIA/UP/MIN/471354/2024		
File No. allotted by SEIAA, U.P	8972/8264		
Name of Proponent	M/s Ridhi Sidhi Housing Pvt. Ltd. Applicant- Shri Devendra Singh Bhati S/o Shri Virendra Singh Bhati		
Full correspondence address of proponent and mobile no.	R/o - 142, Hanvat, BIS, Basti, Jodhpur, Rajasthan-342006		
Name of Project	Sand / Morrum Mining Project		
Project location (Plot/Khasra/Gata No.)	Gata No. 1141 PART OF 1137, 1136, 1123/2, 1125, 1127, 1131, 1132		
Name of Village	Bhurendi		
Tehsil	Banda		
District	Banda, Uttar Pradesh		
Name of Minor Mineral	Sand / Morrum		
Sanctioned Lease Area (in Ha.)	37.0 Ha.		
Max. & Min mrl within lease area	Maximum & Minimum mRL 129 mRL & 111 mRL respectively		
Pillar Coordinates (Verified by DMO)	Points. No.	Latitude	Longitude
	A	25°29.510'N	80°18.417'E
	B	25°29.585'N	80°18.790'E
	C	25°29.654'N	80°18.804'E
	D	25°29.707'N	80°18.586'E
	E	25°29.792'N	80°18.537'E
	F	25°29.875'N	80°18.407'E
	G	25°30.140'N	80°18.171'E
	H	25°30.177'N	80°18.097'E
	I	25°30.273'N	80°18.084'E
	J	25°30.333'N	80°17.933'E
	K	25°30.290'N	80°17.882'E
	L	25°30.133'N	80°18.141'E
	M	25°29.964'N	80°18.250'E
N	25°29.689'N	80°18.340'E	
Total Geological Reserves	9,50,988 m ³		
Total Mineable Reserve	1,90,198 m ³ for 6 months		
Total Proposed Production (in five year)	1,12,466 m ³ in 6 month		
Proposed Production/year	1,12,466 m ³ in 6 month as per LOI		
Sanctioned Period of Mine lease	6 month		
No. Of workers	Approximately 40 workers		
Type of Land	Government Land		

Ultimate Depth of Mining	1.70 m as per approved mining plan	
Nearest metalled road from site	NH 335 is 0.34 Km away in South direction from the project site.	
Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking water	0.50 KLD
	Dust suppression	4.14 KLD
	Plantation	0.185 KLD
	Others (if any)	-
	Total	4.83 KLD (Approx)
Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/ EIA/ 1922/RA 0200 (Rev 01) and valid upto August 17, 2024	
Any litigation pending against the project or land in any court	No	
Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 2240/Khanij-30, Banda Date- 15/06/2023	
Details of Lease Area in approved DSR	DSR Letter No. 414/Parya/Samanya/2023 on Dated- 07 August 2024. (Details of Lease given on Page 479, S.No-37)	
Proposed EMP cost	Rs 11,48,850/-	
Length and breadth of Haul Road	460 m length and 6 m width	
No. of Trees to be Planted	185	
Monitoring Period	1/10/2023 to 31/12/2023 (Post monsoon Season)	

5. Action Plan as per Ministry's O.M. dated 30/09/2020:

S.No.	Particulars	Estimated Cost	Total Cost(Rs)
1.	Installation of Solar light on village haul road of Bhurendi Village, Tehsil & District Banda, U.P.	25,000 Rs. x 4 piece	1,00,000/-
2.	Installation of 1 Water cooler (50 ltr) in Government Primary School of Village Bodhipurwa Tehsil & District Banda, U.P.	40,000/-	40,000/-
3.	Haul Road Maintenance	-	60,000/-
Total Development Budget			2,00,000/-

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

- Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
- Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
- Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
- District Magistrate, Banda.
- Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)
- Copy for Guard File.

Validity unknown

Digitally Signed by : Mr Ajay Kumar Sharma

Member Secretary, SEIAA

(Ajay Kumar Sharma)

Date: 07/11/2024
Member Secretary, SEIAA